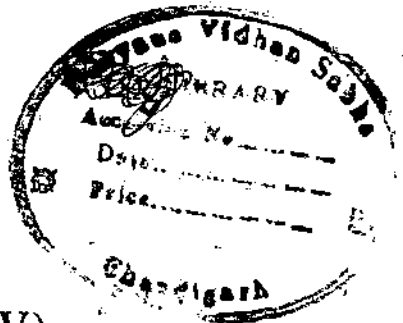


COMMITTEES

1992-93



(A REVIEW)



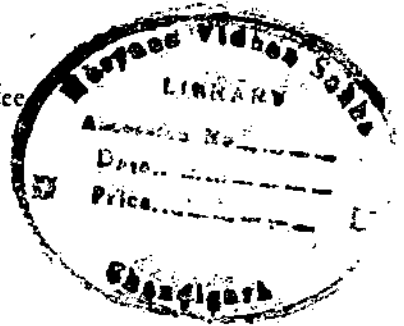
HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH

1992

PREFACE

This Brochure gives brief information about the work done by the following Committees of the Haryana Vidhan Sabha during the year 1992-93.

1. Committee on Public Accounts.
2. Committee on Public Undertakings.
3. Committee on Estimates.
4. Committee on the Welfare of Scheduled Castes and Scheduled Tribes.
5. Committee on Government Assurances.
6. Committee on Subordinate Legislation.
7. Committee on Privileges.
8. Business Advisory Committee
9. House Committee.
10. Library Committee.
11. Committee on Petitions.
12. Rules Committee.



CHANDIGARH
The December, 1993.

SUMIT KUMAR,
Secretary.—

(iii)

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COMMITTEE ON PUBLIC ACCOUNTS

The Hon'ble Speaker having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 11th March, 1992 to nominate nine members of the Committee on Public Accounts for the year 1992-93 nominated the Committee, vide notification No. PAC-14/92/25 dated 1st May, 1992. Shri Rajinder Singh Bisla was appointed by the Speaker to be the Chairman of the Committee.

2. The Committee fixed/held a total number of 94 meetings during the period under review. The names of the members and the number of meetings attended by each one of them are shown in the following table:-

Sr. No.	Name of Member	Number of meetings attended
1.	Shri Rajinder Singh Bisla	74
2.	Shri Azmat Khan	41
3.	Shri Phusa Ram	Nil
4.	Shri Brij Anand	40
5.	Shri Anand Singh Dangl	36
6.	Shri Dhur Pal Singh	72
7.	Shri Amar Singh Dhanak	86
8.	Shri Ram Bhajan Aggarwal	51
9.	Shri Ram Bilas Sharma	50
**10.	Shri Amir Chand Makkar	28

Reports/Accounts Examined

The Committee examined the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil & Revenue Receipts).

*Resigned from the membership of the Committee w.e.f. 12th October, 1992 on his appointment as Cabinet Minister.

**Nominated as member of the Committee w.e.f. 6th November, 1992 for the remaining period of the year 1992-93 against the vacancy caused by the resignation of Shri Anand Singh Dangl on his appointment as Cabinet Minister.

Meeting held and Business transacted

The dates of meetings, the number of members present and business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of members present	Business transacted
1	2	3	4
1.	11th-May, 1992	6	Under Secretary, Haryana Vidhan Sabha explained the scope & functions of the Committee to the members on behalf of the Hon'ble Speaker, Haryana Vidhan Sabha.
2.	12th May, 1992	7	(i) The Committee framed & approved its questionnaire on the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil & Revenue Receipts). (ii) The Committee decided to hold its meetings on 28th & 29th May, 1992 at Shimla to scrutinise the replies received from the department in respect to the implementation of observations/recommendations as contained in various reports.
3.	18th May, 1992	5	(i) Shri. G.S. Badan, Deputy Accountant General read out the inaugural address on behalf of Shri Raghbir Singh, Accountant General (Audit), Haryana. (ii) Letter dated 12-5-1992 received from Director, Mines, & Geology, Haryana regarding random checking of 5% of the brick-kilns of State and reporting about the correctness of the categorization made by the Excise & Taxation Department was placed before the Committee and the Committee noted the contents thereof. (iii) The Committee scrutinised the replies received from the Govt. in regard to the implementation of observations/recommendations as contained in various Reports of the Public Accounts Committee of Haryana Vidhan Sabha.
4.	19th May, 1992	5	(i) Letter dated 6-5-92 received from Inspector General, Registration, Haryana regarding re-conciliation with the Accountant General was placed before the Committee and Committee noted the contents thereof. (ii) The Committee decided to undertake study tour to the States of Arunachal Pradesh, Nagaland and Manipur in the second week of June, 1992.

1	2	3	4
5. 25th May, 1992	5	(iii) Oral examination of the representatives of the P.W.D. (B&R) Department, Haryana in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the Year 1987-88 (Revenue Receipts).	Oral examination of the representatives of the Labour & Employment Department, Haryana in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).
6. 26th May, 1992	6	(i) Letter dated 22-5-92 received from the Joint Secretary to Govt. Haryana, Industries Department regarding postponement of meeting was placed before the Committee and the Committee acceded to the request of the department.	
		(ii) Letter dated 26-11-91 regarding discussion of State Audit Report by Public Accounts Committee and follow up action on the recommendations of the Committee was placed before the Committee and the Committee after going through the contents of the said letter decided that the existing procedure be continued.	
		(iii) The Committee decided to postpone the study tour to the States of Arunachal Pradesh, Nagaland & Manipur which was to be commenced from 12th June, 1992 for the time being.	
7. 28th May, 1992 (Shimla)	4		The Committee scrutinised the replies received from the Govt. in regard to the implementation of observations/recommendations as contained in various reports of the Public Accounts Committee of Haryana Vidhan Sabha.
8. 29th May, 1992 (Shimla)	5		—Do—
9. 1st June, 1992	2		No. business could be transacted meeting adjourned for want of quorum.
10. 2nd June, 1992	3		The Committee scrutinised the material received from the Printing & Stationery Department Haryana in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).

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11. 8th June, 1992		4	<p>(i) Oral examination of the representatives of the Sports Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).</p> <p>(ii) Oral examination of the representatives of the Printing and Stationery Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).</p>
12. 9th June, 1992		3	<p>(i) Oral examination of the representatives of the Industrial Training & Vocational Education Department in respect of the paragraph No. 3.2 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).</p> <p>(ii) Due to paucity of time the Committee postponed the oral examination of the representatives of Town and Country Planning Department to one of its subsequent meetings.</p>
13. 15th June, 1992		6	<p>Oral examination of the representatives of the Industries Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).</p>
14. 16th June, 1992		6	<p>(i) Oral examination of the representatives of the Revenue Department in respect of paragraph Nos. 3.10 & 3.11 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).</p> <p>(ii) As the material relating to Local Self Govt. Department was received late, the Committee decided to orally examine the Commissioner and Secretary to Govt. Haryana, Local Self Department in respect of para No. 3.15 of the C.A.G. Report for the year 1987-88 (Civil) in one of its subsequent meetings.</p>
15. 22nd June, 1992		7	<p>The Committee did not accede to the request of Shri M.K. Miglani, Commissioner and Secretary to Govt. Haryana, Agriculture Department that in his place Shri. B.R. Arora, Under Secretary would be present in the meeting and decided to postpone the oral examination of the representatives of the Agriculture Department to one of its subsequent meetings.</p>

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16. 23rd June, 1992		4	<p>(i) Oral examination of the representatives of the Transport Department in respect of paragraph No. 7.7 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).</p> <p>(ii) Oral examination of the representatives of the Civil Aviation Department in respect of paragraph No. 3.7 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).</p>
17. 29th June, 1992		3	<p>(i) The Committee acceded to the request of the Commissioner and Secretary to Government, Haryana, Mines and Geology Department regarding postponement of the oral examination of his Department. The Committee also noted the contents of the letter received from the Commissioner and Secretary to Govt. Haryana, Welfare Deptt.</p> <p>(ii) Oral examination of the representatives of the Industries Deptt. in respect of paragraph No. 6.4 (a) of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Revenue Receipts).</p>
18. 30th June, 1992		5	<p>Oral examination of the representatives of the Development & Panchayats Department in respect of paragraph No. 3.5 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).</p>
19. 6th July, 1992		6	<p>The Committee scrutinised the replies received from the Health Department in respect of various paragraphs of different Reports of the Public Accounts Committee of Haryana Vidhan Sabha.</p>
20. 7th July, 1992		6	<p>The Committee decided to postpone the scrutiny of replies received from the Govt. in respect of different paragraphs of various reports of the Public Accounts Committee of Haryana Vidhan Sabha in the absence of the Commissioner and Secretary to Govt. Haryana, Transport Department and State Transport Commissioner.</p>
21. 17th July, 1992 (New Delhi)		4	<p>The Committee scrutinised the replies received from the Govt. in regard to the implementation of observations/recommendations as contained in various Reports of the Public Accounts Committee of Haryana Vidhan Sabha.</p>

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22. 17th July, 1992 (Rohtak)	4	The Committee scrutinised the replies received from the Health Department in respect of various paragraphs of its different Reports and also made on the spot study of various functions/activities in Medical College, Rohtak.	
23. 18th July, 1992 (New Delhi)	5	The Committee scrutinised the replies received from the Govt. in regard to the implementation of observations/recommendations as contained in various reports of the Committee.	
24. 22nd July, 1992	5	<p>(i) The Committee acceded to the request received from the Financial Commissioner and Secretary to Govt. Haryana, Finance Department for the postponement of oral examination of Finance Department fixed for 27th July, 1992 to some other date.</p> <p>(ii) The Committee accepted the corrections in the proceedings as suggested by Shri. H.D. Bansal, Financial Commissioner and Secretary to Govt. Haryana, Revenue Department.</p> <p>(iii) The Committee noted the contents of letter dated 1st July, 1992 alongwith its enclosure received from the Accountant General (Audit).</p> <p>(iv) Oral examination of the representatives of the P.W. (Public Health) Department in respect of paragraph No. 6.9 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Revenue Receipts).</p> <p>(v) Discussion with the Public Accounts Committee and Committee on Estimates of Pondicherry Assembly.</p>	
25. 23rd July, 1992	5	The Committee scrutinised the replies/quarterly progress reports for the quarters ending 30-9-91, 31-12-91 and 31-3-92, received from the Excise and Taxation Department in regard to the implementation of recommendations/observations as contained in its 29th Report.	
26. 27th July, 1992	7	The Committee scrutinised the replies received from the various Departments in regard to the implementation of the outstanding recommendations/observations contained in the various paragraphs of the 21st, 23rd, 25th, 26th, 28th and 29th Reports of the Committee.	

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27.	28th July, 1992	3	(i) Oral examination of the representatives of the Transport Department in respect of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Revenue Receipts).
			(ii) The Committee decided to undertake an on the spot study in order to make an assessment of the actual working of various water supply projects/schemes of Ambala, Kaithal, Bhiwani, Rohtak and Fari-dabad from 11-8-92 to 13-8-92 and also decided to study the system of store keeping and other factors attributing losses to the Hospitality Department at Haryana Bhawan, New Delhi, on 14-8-1992.
28.	3rd August, 1992	5	The Committee scrutinised the replies received from the Excise and Taxation Department in regard to implementation of recommendations/ observations as contained in various paragraphs of its 21st and 25th Reports.
29.	4th August, 1992	6	(i) The Committee noted the contents of letter dated 30-7-92 received from the Commissioner and Secretary to Government, Haryana, Printing and Stationery Department.
			(ii) The Committee scrutinised the replies received from the Government in respect of various paragraphs of its 18th, 19th, 21st and 22nd Reports.
30.	10th August, 1992	6	Oral examination of the representatives of the Town & Country Planning Department in regard to the various paragraphs of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).
31.	11th August, 1992	6	(i) Oral examination of the representatives of the P.W.D. (Public Health) in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).
			(ii) The Committee informally scrutinised the points to be discussed relating to PWD (Water Works) in Haryana and thereafter proceeded for on-the-spot study of Water Works of Public Health Department and visited the Water Supply Schemes/Water Works of Ambala City, Phurthala, Balana, Malikpur, Tikri Villages.

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32.	12th August, 1992 (Hisar)	5	The Committee studied the working of Water Supply Project Schemes of Village Nalwa, Ratera, Bawani Khara and Bahu Akbarpur of Bhiwani and Rohtak Districts.
33.	13th August, 1992 (Rohtak)	4	The Committee studied the working of Water Supply Project/Scheme of the P. W. D. (Public Health) at village Khungri, Sondhi, Badshahpur, Baluda, Rojka and Ghasera of District Rohtak, Gurgaon and Faridabad.
34.	14th August, 1992 (Haryana Bhawan, New Delhi)	5	Oral examination of the representatives of the Hospitality Department in respect of paragraph No. 3.16 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil) and also studied the system of Store-Keeping and other factors attributing losses to Hospitality Department at Haryana Bhawan, New Delhi.
35.	17th August, 1992	3	(i) The Committee noted the contents of letter dated 3-8-92 received from Shri. P. Krishnamurthy, Govt. of Pondicherry. (ii) Oral examination of the representatives of the Supplies and Disposals Department in respect of paragraphs No. 7.8 & 7.9 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).
36.	18th August, 1992	4	Oral examination of the representatives of the Local Govt. Department in respect of paragraph No. 3.15 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).
37.	24th August, 1992	5	(i) The Committee acceded to the request dated 19-8-92 of the Financial Commissioner and Secretary to Govt. Haryana, Revenue Department regarding postponement of oral examination of their Department fixed for 1-9-92 but did not grant the extension in time for submitting the reply to the questionnaire. The Department was, however, asked to submit their replies by 31st October, 1992, positively. (ii) The Committee noted the contents of letter dated 29-7-92 received from Director, Sports and Youth Welfare Department, Haryana in regard to para 3.18 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).

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			(iii) Oral examination of the representatives of the Sports Department in respect of para No. 3.18 of the Report of the Comptroller and Auditor General of India for the Year 1987-88 (Civil).
38.	25th August, 1992	5	Resumption of oral examination of the representatives of the Social Welfare Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).
39.	31st August, 1992	6	Oral examination of the representatives of the Mines & Geology Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Revenue Receipts).
40	1st September, 1992	7	(i) The Committee noted the contents of letter dated 20-8-92 received from the Director, Women and Child Development, Haryana. (ii) The Committee scrutinised the replies received from various Departments in regard to the implementation of the outstanding recommendations/observations contained in various paragraphs of 19th, 23rd 25th, 26th, 28th, 29th and 32nd reports of the Committee. (iii) The Committee decided to undertake an on the spot study of the working of Agriculture Department at Hisar on 9-9-92 and also decided to visit the farms of Haryana Agriculture University, Hisar during their stay at Hisar. (iv) The Committee decided to undertake a study tour to the States of Kerala, Karnataka and Union Territory of Lakshadweep w.e.f. 14-11-92.
41.	7th September, 1992	6	The Committee scrutinised the replies received from Education Department in respect of outstanding paragraphs of its 25th, 26th and 29th Reports.
42.	8th September, 1992	6	The Committee scrutinised the replies received from the Agriculture Department in respect of paragraph Nos. 6th and 14th, of its 15th and 18th Reports respectively.
43.	9th September, 1992 (Hisar)	5	The Committee studied the working of the Agriculture Department at Hisar and also visited the farms of the Haryana Agriculture University, Hisar.

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| 44. 14th September, 1992 | 5 | <p>(i) The Committee acceded to the request dated 9-9-92 received from the Financial Commissioner and Secretary to Govt. Haryana, Irrigation Department in regard to the postponement of the oral examination of the Department fixed for 15-9-92. The Committee also noted the contents of letter dated 3-9-92 received from the Director, Women & Child Development Department, Haryana and letter dated 9-9-92 received from the Commissioner and Secretary to Govt. Haryana, Industrial Training and Vocational Education Departments, Chandigarh.</p> <p>(ii) Oral examination of the representatives of the Food & Supplies Department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).</p> | |
| 45. 15th September, 1992 | 3 | <p>The Committee scrutinised the replies received from the Mines & Geology and Food & Supplies Departments in respect of various paragraphs of its 22nd, 25th, 26th, 28th and 32nd Reports.</p> | |
| 46. 21st September, 1992 | 8 | <p>The Committee scrutinised the replies received from the Agriculture Department, Revenue Department and Printing & Stationery Department in respect of various paragraphs of its 22nd, 23rd, 26th, 28th, 29th and 32nd Reports.</p> | |
| 47. 22nd September, 1992 | 6 | <p>Oral examination of the representatives of the Cooperation Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Revenue Receipts).</p> | |
| 48. 28th September, 1992 | 6 | <p>Oral examination of the representatives of the Social Welfare Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).</p> | |
| 49. 29th September, 1992 | 5 | <p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the P.W.D. (B&R) in respect of paragraphs No. 4.1 to 4.3 & 5.2 of the Report of the Comptroller & Auditor General of India for the year 1987-88 (Civil).</p> | |

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			(iii) The Committee decided to re-schedule its study tour which was to commence from 14th November, 1992 and decided to undertake the study tour to the States of Arunachal Pradesh, Mizoram and Union Territory of Andaman and Nicobar Island in the 2nd week of November, 1992 instead of the States of Kerala, Karnataka and Union Territory of Lakshdweep.
50.	5th October, 1992	2	Meeting adjourned for want of Quorum.
51.	12th October, 1992	4	(i) The Committee considered three letters received from various Departments and noted contents thereof. (ii) Scrutiny of replies received from the Government in regard to the implementation of observations/recommendations as contained in various Reports of Public Accounts Committee in respect of the Animal Husbandry, P.W.D.(B&R) and Civil Aviation Departments.
			(iii) In view of the Haryana Government letter No. 50/469/89-5PP dated 8th October, 1992 regarding shortage of accommodation at Port Blair (Andaman) the Committee made a slight change in its study tour commencing from 14th November, 1992 and decided to visit the State of Orissa instead of Union Territory of Andaman Nicobar.
52.	13th October, 1992.	3	The Committee scrutinised the replies received from the Government in regard to the implementation of observations/recommendations as contained in the various reports of the Public Accounts Committee.
53.	19th October, 1992.	4	(i) The Committee considered two letters received from the Chief Administrator, HUDA & the Financial Commissioner & Secretary to Government Haryana, Revenue Department and noted the contents thereof. The Committee desired that the Financial Commissioner should appear before the Committee alongwith the entire record and information in one of its subsequent meetings. (ii) Oral examination of the representatives of the Revenue Department in respect of paragraph Nos. 3.10 & 3.11 of the report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).

1	2	3	4
54.	20th October, 1992	5	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Resumption of oral examination of the representatives of the P.W.D. (Public Health) in respect of the Comptroller and Auditor General of India for the year 1987-88 (Civil).</p>
55.	27th October, 1992	1	Meeting adjourned for want of quorum.
56.	28th October, 1992	2	Meeting adjourned for want of quorum.
57.	2nd November, 1992	5	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Town & Country Planning Department in respect of paragraph Nos. 6.8 & 6.9 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).</p>
58.	3rd November, 1992	4	<p>(i) The Committee considered three letters received from various Departments and noted the contents thereof.</p> <p>(ii) Oral examination of the representatives of the Hospitality Department in respect of paragraph No. 3.16 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).</p>
59.	9th November, 1992	7	<p>(i) The Committee after considering the information supplied by the Commissioner and Secretary to Government Haryana, Panchayat Department decided to take up the paragraph 6 of 34th Report at the time of oral examination of the Department in one of its subsequent meetings.</p> <p>(ii) The Committee considered the letter dated 5th November, 1992 received from Commissioner and Secretary to Government Haryana, P.W.D. (B&R) alongwith the report of S.E. P.W.D. (B&R) Hisar about the cracks in the construction of Dabwali Bus stand decided to inspect the New Bus stand Building Dabwali on the 17th November, 1992 in the presence of Departmental representatives of P.W.D.(B&R) and Transport Department.</p>

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(iii) The Committee decided to postpone its earlier study tour to other states which was to commence from 14th November, 1992 till the last week of January, 1993.

(iv) The Committee considered the letter received from Commissioner and Secretary to Government Haryana, P. W. D. (B&R) dated the 9th November, 1992.

(v) The Committee decided to inspect the actual working of Haryana Roadways Depots at Hisar, Bhiwani, Rohtak, Gurgaon, Faridabad from the 18th November, 1992 to 20th November, 1992.

(vi) Resumption of oral examination of the representatives of the P.W.D. (B & R) in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year 1987-88(Civil).

60. 16th November, 1992

5

(i) The Committee considered two letters received from Financial Commissioner and Secretary to Government Haryana, Finance Department and from Shri R.L. Sudhir, Commissioner and Secretary to Government Haryana, Mines and Geology Department, Haryana regarding inability to attend the meeting fixed for 16th November, 1992 and noted the contents thereof. The Committee agreed to orally examine the Director, Mines and Geology in one of its subsequent meetings.

(ii) Oral examination of the representatives of the Mines and Geology Department in respect of paragraph Nos. 1.9, 6.3, 6.4(b), 6.5 and 6.6 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Revenue Receipts).

61. 17th November, 1992

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(i) The Committee considered the request dated 12th November, 1992 received from Shri S.K. Sharma, Financial Commissioner & Secretary to Government Haryana, Social Welfare Department regarding his inability to attend the meeting of Public Accounts Committee on the 17th November, 1992 and his request was acceded to by the Committee.

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(ii) The Committee considered the request dated the 16th November, 1992 received from Shri R.S. Malik, Commissioner and Secretary to Government Haryana Industries Department regarding his inability to attend the meeting of the Committee on the 17th November, 1992 and regarding allowing the Director, Supplies and Disposals Haryana and Under-Secretary, Industries Department to appear before the Committee and acceded to his request.

(iii) Resumption of oral examination of the representatives of the Supplies and Disposals Department in respect of agenda left over from the meeting fixed for 17th August, 1992.

(iv) The Committee after oral examination of the representatives of the Supplies and Disposals Department proceeded for on the spot study of Dabwali Bus stand.

62. 18th November, 1992

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The Committee inspected the Bus stand Building, Dabwali (Sirsa), Haryana Roadways Depot Hisar, Bhiwani and Rohtak and postponed the on the spot inspection of Haryana Roadways Depots, Gurgaon, Faridabad and Delhi.

63. 23rd November, 1992

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(i) The Committee considered letters received from Financial Commissioner and Secretary to Government Haryana, Revenue Department, Accountant General (Audit) Haryana and Secretaries, Legislative Assemblies, Tamil Nadu, Assam and Nagaland and noted contents thereof.

(ii) Oral examination of the representatives of the Medical and Health Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).

(iii) The Committee decided to undertake study tour of the States of Goa, Karnataka and Union Territory of Lakshdweep from 24th January, 1993.

64. 24th November, 1992

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Oral examination of the representatives of the Revenue Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Revenue-Receipts).

1.	2.	3.	4.
65.	30th November, 1992	5	Oral examination of the representatives of the Agriculture Department in respect of paragraph Nos. 3.8, 3.9 & 6.10 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).
66.	1st December, 1992	6.	Oral examination of the representatives of the Finance Department in respect of paragraph No. 2.4 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).
67.	7th December, 1992	7	(i) The Committee considered the letter received from the Director Mines & Geology Department and noted contents thereof. (ii) Oral examination of the representatives of the Finance Department in respect of paragraph No. 3.1 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil) pertains to Haryana State Lotteries.
68.	8th December, 1992	7	(i) The Committee decided to postpone the of oral examination of the representatives of the Irrigation Department due to the death of Shri Purush Bhan, M.L.A. (ii) The Committee passed a Condolence Resolution on the tragic death of Shri Purush Bhan, M.L.A.
69.	14th December, 1992	5	(i) Discussion with the Representatives of the Excise & Taxation and the Labour and Employment Departments in respect of paragraph No. 3.17 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil). (ii) Resumption of oral examination of the representatives of the Excise & Taxation Department in respect of paragraph 1.4 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Revenue Receipts).
70.	15th December, 1992	5	Resumption of oral examination of the representatives of the Excise & Taxation Department in respect of various paragraphs of the Report of the Report, of the Comptroller and Auditor General of India for the year 1987-1988 (Revenue Receipts).

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71.	28th December, 1992	5	<p>(i) Resumption of oral examination of the representatives of the Revenue Department in respect of agenda left over from the meeting fixed for 24th November, 1992.</p> <p>(ii) The Committee decided to postpone the study tour to the States of Goa, Karnataka & U.T. of Lakshadweep from 24th January, 1993 till the 1st week of February, 1993.</p> <p>(iii) The Committee further decided to hold its own meetings on 15th, 16th & 17th January, 1993 at Mount Abu & on 31st January & 1st March, 1993 at Manali for drafting a part of its 36th Report on the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil and Revenue Receipts).</p>
72.	29th December, 1992	4	<p>The Committee scrutinised the replies received from the Govt. in regard to the implementation of observations/recommendations as contained in various reports of Public Accounts Committee.</p>
73.	4th January, 1993	7	<p>(i) Oral examination of the representatives of the Irrigation Deptt. in respect of paragraph Nos. 4.9 to 4.15 & 5.1 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).</p> <p>(ii) Confirmation of proceedings.</p> <p>(iii) The Committee decided to hold its meetings at Mount Abu on 20th, 21st and 22nd January, 1993 for drafting a part of its 36th Report instead of 15th, 16th and 17th January, 1993.</p>
74.	5th January, 1993	6	<p>(i) Discussion with the representatives of the Finance Deptt. and Transport Department in respect of para No. 2.4 (Grant No. 23--Transport) and 6.10 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).</p> <p>(ii) Resumption of oral examination of the representatives of the Social Welfare Department in respect of agenda left over from the meeting fixed for 25-8-92 & 28-9-92 i.e. paragraph Nos. 3.4 & 3.5 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil).</p>

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75.	11th January, 1993	5	Resumption of oral examination of the representatives of the P.W.D. (B&R) in respect of agenda left over from the meeting fixed for 29-9-1992.
76.	12th January, 1993	8	<p>(i) Oral examination of the representatives of the Revenue/Irrigation / P.W.D. (B&R), Town & Country Planning and Home Departments respect of Paragraph 3.6 of the Report of the Comptroller and Auditor General of India for the year-1987-88 (Civil).</p> <p>(ii) The Committee decided to under-take the study tour to the States of Goa & Karnataka with effect from 17-2-93 after curtailing its earlier tour to the Union Territory of Lakshadweep & also decided to hold its own meeting at Tirupati instead of Cochin in addition to holding its meeting at New Delhi.</p>
77.	18th January, 1993	7	<p>(i) The Committee noted the contents of the letter received from Financial Commissioner & Secretary to Govt., Haryana, Finance Department.</p> <p>(ii) Resumption of oral examination of the representatives of the Excise & Taxation Department in respect of the agenda left over from the meeting fixed for 15th December, 1992.</p>
78.	20th January, 1993 (Mount, Abu)	6	The Committee drafted/finalised a part of 36th Report of the Public Accounts Committee for the year 1992-93 on the Report of the Comptroller and Auditor General of India for the year 1987-88.
79.	21st January, 1993 (Mount Abu)	7	The Committee drafted/finalised a part of 36th Report of the Public Accounts Committee for the year 1992-93 on the Report of the Comptroller and Auditor General of India for the year 1987-88.
80.	22nd January, 1993 (Mount Abu)	7	The Committee drated/finalised a part of 36th Report of the Public Accounts Committee for the year 1992-93 on the report of the Comptroller and Auditor General of India for the year 1987-88.
81.	25th January, 1993	8	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) The Committee scrutinised the replies received from the Government in regard to the implementation of observations/recommendations as contained in various reports the of Public Accounts Committee.</p>
82.	1st February, 1993	3	Resumption of Oral examination of the Representatives of the Irrigation Department in respect of agenda left over from the meeting fixed for 4th January, 1993.

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83. 2nd February, 1993	6	<p>(i) Letter dated 25th January, 1993 received from the Director-cum-Deputy Secretary, Finance Department along with the additional information in respect of para 3.1 of the Report, of the C & A.G. of India for the year 1987-88, pertaining to Haryana Lotteries Deptt. was placed before the Committee. The Committee dropped the sub-para 3.1.8 after considering the additional information.</p>	
84. 8th February, 1993	6	<p>(ii) Letter dated 27th January, 1993 received from the Director, Mines & Geology, Haryana along with the information asked by the Committee in their meeting held on 16-11-1992, was placed before the Committee. The Committee noted the contents thereof.</p> <p>(iii) The Committee drafted/Finalised a part of 36th Report of the Public Accounts Committee for the year 1992-93 on the Report of the Comptroller & Auditor General of India for the year 1987-88 relating to the Irrigation Department.</p> <p>(iv) The Committee decided to revise its earlier study tour which was to commence from 17th February, 1993 to the States of Goa, and Karnataka and decided to undertake the study tour to the States of Arunachal Pradesh, Assam and Bihar with its own meeting of Raxaul (in Bihar) w.e.f. 17th February, 1993.</p> <p>(v) Confirmation of Proceedings.</p>	
85. 9th February, 1993	7	<p>(i) Oral examination of the Representatives of the Revenue Department, Irrigation & Power, Public Health, P.W.D. (B&R), Industries and Home Departments, in respect of para No. 3.6 of the Report of the Comptroller & Auditor General of India for the year 1987-88 (Civil).</p> <p>(ii) Resumption of Oral examination of the representatives of the Excise & Taxation Department in respect of agenda left over from the meeting fixed for 18th January, 1993.</p> <p>(iii) Consideration of the paper placed before the Committee.</p>	
86. 15th February, 1993	5	<p>The Committee drafted/finalised a part of the 36th Report of the Public Accounts Committee for the year 1992-93 on the Report of the Comptroller & Auditor General of India for the year 1987-88 relating to Power Department (H.S.E.B.) & Excise & Taxation Department.</p> <p>(i) Confirmation of Proceedings.</p> <p>(ii) The Committee finalised its 35th Report on the Appropriation/Finance Accounts of the Haryana Government for the year 1987-88.</p>	

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			(iii) The Committee also finalised its 36th Report on the Report of the Comptroller and Auditor General of India for the year 1987-88 (Civil and Revenue Receipts).
87.	16th February, 1993	5	(i) The Committee framed and approved the questionnaire on the Report of the Comptroller & Auditor General of India for the year 1989-90 (Civil & Revenue Receipts). (ii) The Committee decided to postpone its study tour which was to commence from 17th February 1993 due to Budget Session of the Assembly w.e.f. 23rd February, 1993 and decided to undertake the said tour from 14th March, 1993 to 27th March, 1993 to the States of Arunachal Pradesh, Assam and Bihar.
88.	14th March, 1993 (Haryana Bhavan, New Delhi)	3	The Committee framed the questionnaire and approved the same for discussion with the Sister Committees of the States of Arunachal Pradesh, Assam and Bihar.
89.	17th March, 1993 (Itanagar)	3	The Committee discussed the matters of common interest with the Public Accounts Committee of Arunachal Pradesh.
90.	19th March, 1993 (Dispur)	3	The Committee discussed the matters of common interest with the Chairman and member of the Public Accounts Committee of Assam Legislative Assembly.
91.	22nd March, 1993 (Patna)	3	The Committee discussed the matters of common interest with the Chairman Public Accounts Committee of Bihar Legislative Assembly.
92.	25th March, 1993 (Raxual)	3	The Committee reviewed the discussion held with the Public Accounts Committee of the Arunachal Pradesh Legislative Assembly on 17th March, 1993 and with the Public Accounts Committee of Assam Legislative Assembly on 19th March, 1993 at Itanagar and Guwahati respectively.
93.	27th March, 1993 (Haryana Bhawan, New Delhi)	8	The Committee reviewed the discussion held with the Chairman, Public Accounts Committee of the Bihar Legislative Assembly on 22nd March, 1993.
94.	30th March, 1993	8	(i) The Committee considered four letters received from various Departments and noted contents thereof. (ii) The Committee scrutinised the replies received from the Government in regard to the implementation of observations/recommendations as contained in its 22nd, 25th, 26th, 32nd, 34th, and 18th Reports of the Public Accounts Committee.

The Meetings adjourned for want of Quorum

The Meetings i.e. on 1st June, 1992, 5th October, 1992, 27th October, 1992, and 28th October, 1992 were adjourned for want of quorum during the period under review.

Meetings held at places other than Chandigarh

The Committee held meetings at places outside Chandigarh as per details given below :—

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|---|--|
| 1. Shimla (Sr. No. 7 and 8) | 28th, 29th May, 1992. |
| 2. New Delhi/Rohtak (Sr. No. 21, 22 & 33) | 17th, 18th July, 1992. |
| 3. Hisar/Rohtak/New Delhi, (Sr. No. 32, 33 and 34) | 12th, 13th and 14th August, 1992. |
| 4. Hisar (Sr. No. 43) | 9th September, 1992. |
| 5. Bhiwani/Rohtak/Hisar Sirsa (Sr. No. 62) | 18th November, 1992. |
| 6. Mount Abu (Sr. No. 78, 79 and 80) | 20th, 21st and 22nd January, 1993. |
| 7. New Delhi (Sr. No. 88) | 14th March, 1993. |
| 8. Itanagar/Guwahati/Patna/Rexaul (Sr. No. 89, 90, 91 and 92) | 17th, 19th, 22nd and 25th March, 1993. |
| 9. New Delhi (Sr. No. 93) | 27th March, 1993. |

Reports Presented

Under rule 223 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the 35th Report of Public Accounts Committee on the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1987-88 and 36th Report of Public Accounts Committee on the report of the Comptroller and Auditor General of India for the year 1987-88 (Civil and Revenue Receipts) were presented to the House on 12th March, 1993.

Proceedings

A record of the Proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON PUBLIC UNDERTAKINGS

The Committee for the year 1992-93 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on the 11th March, 1992, authorising him to nominate the members of the Committee on Public Undertakings for the year 1992-93 and was notified vide Haryana Vidhan Sabha Secretariat Notification No. 2-CPU/1692-93/22, dated the 1st May, 1992.

2. The Committee fixed/held a total number of 76 meetings during the period under review. The names of members and number of meetings attended by each of them are shown in the following table :—

Sr. No.	Name of Member	Number of meetings attended
1.	Shri Phool Chand Mullana	71
2.	Shri Azmat Khan	29
3.	Shri Chhattar Singh Chauhan	49
4.	Shri Mohan Lal Pippal	69
5.	Shri Om Parkash Beri	60
6.	Shri Pir Chand	64
*7.	Shri Purush Bhan	—
8.	Shri Ram Rattan	7
9.	Shri Satbir Singh Kadian	62
**10.	Shri Kitab Singh	13

*Expired on 8-12-1992.

**Nominated w.e.f. 5-1-1993.

3. Meeting held and business transacted.

The details showing dates of Meeting held, the number of members present and the business transacted at each meeting are given in the following table :—

Sr. No.	Date of meeting.	No. of Members present	Business transacted
1.	2.	3	4
1.	7th May, 1992	6	Address to the Committee by the Secretary, Haryana Vidhan Sabha, Accountant General, Haryana, Chairman of the Committee and Under Secretary, Finance on behalf of the Financial Commissioner & Secretary to Government, Haryana, Finance Department, about the scope and functions of the Committee.
2.	12th May, 1992	7	Chalking out of the programme of work.
3.	19th May, 1992	6	Scrutiny of the replies received in regard to the implementation of recommendations/observations, contained in the outstanding paragraphs No. 6 to 8 & 10 of the 27th Report of the Committee relating to the General working of the Haryana State Industrial Development Corporation Limited.
4.	20th May, 1992	7	(i) Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the outstanding paragraphs No. 11 to 15 of the 27th report of the Committee relating to the General working of the Haryana State Industrial Development Corporation Limited. (ii) The Committee, decided to make an on-the-spot study of the Bhakra Nangal Project and Beas Sutlej Link Projects i.e. at Salaper, Sundernagar and Pandoh from 26th to 29th May, 1992.
5.	25th May, 1992	8	(i) Decision to postpone the study tour/meetings at Manali etc. from 26th to 29th May, 1992. (ii) Decision to undertake an on-the-spot study tour to Bhakra Nangal Project and Beas Sutlej Link Projects and held meetings at Manali/Kulu/Bhuntar from 2nd to 5th June, 1992.
6.	26th May, 1992	8	Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the outstanding paragraphs No. 1, 2 (ii), 2 (iv), 7 and 11 of the 14th Report of the Committee relating to the General Working of Haryana State Minor Irrigation and Tubewells Corporation.

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7.	1st June, 1992	6	Review of arrangements in connection with the study tour/meetings to be undertaken/held from 2nd to 5th June, 1992.
8.	3rd June, 1992	4	(i) On-the-spot study of Pandoh reservoir. (ii) Framing a part of the questionnaire on the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial).
9.	4th June, 1992	4	Framing of the remaining part of questionnaire on the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial).
10.	5th June, 1992	7	Finalisation of the questionnaire on the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial).
11.	10th June, 1992	4	Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the outstanding paragraphs of the 18th Report of the Committee relating to General working of the Haryana Harijan Kalyan Nigam.
12.	15th June, 1992	5	The Committee made further observations in regard to paragraphs No. VIII (i), sub para(a) & (b), (V), (VI), (VII) and IX (b) of the 18th Report relating to General working of Haryana Harijan Kalyan Nigam.
13.	23rd June, 1992	6	(i) Consideration of papers placed before the Committee. (ii) Scrutiny of the reply received in respect of paragraphs No. 4.1. 1 to 4.1.3 of the Report of the Comptroller and Auditor General of India for the year 1985-86 (Commercial) relating to the Haryana State Minor Irrigation (Tubewells) Corporation.
14.	24th June, 1992	7	Scrutiny of reply received in respect of paragraph No. 5.6.1 of the Report of the Comptroller and Auditor General of India for the year 1986-87 (Commercial) relating to the Haryana State Minor Irrigation (Tubewells) Corporation.
15.	1st July, 1992	6	(i) Oral examination of the representatives of the Irrigation and Power Department/Haryana State Minor Irrigation (Tubewells) Corporation in respect of paragraphs No. 4.1.1 to 4.1.3 and 5.6.1 of the Reports of the Comptroller and Auditor General of India for the year 1985-86 (Commercial) and 1986-87 (Commercial), respectively relating to the Haryana State Minor Irrigation (Tubewells) Corporation.

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			(ii) Oral examination of the representatives of the Haryana Tourism Department/the Haryana Tourism Corporation Limited in respect of paragraph No. 4.3.1 of the Report of the Comptroller and Auditor General of India for the year 1985-86 (Commercial) relating to the Haryana Tourism Corporation Limited.
			(iii) Decision to undertake an on-the-spot study of Tourist complexes at Yamunanagar, Massoorie, Suraj Kund, Badkhal Lake, Sohna and Sultanpur Bird Sanctuary from 20th July to 23rd July, 1992.
16.	7th July, 1992	3	Scrutiny of the replies received in respect of paragraphs No. 5.3.1 and 5.3.2 of the Report of the Comptroller and Auditor General of India for the year 1986-87 (Commercial), relating to the Haryana State Small Industries and Export Corporation Ltd.
17.	8th July, 1992	4	Scrutiny of the replies received in respect of paragraph No. 4.5.1 of the Report of the Comptroller and Auditor General of India for the year 1985-86 (Commercial), relating to the Haryana State Industrial Development Corporation Limited.
18.	20th July, 1992	4	(i) Informal discussion about the points to be discussed during the on-the-spot study tour of Haryana Tourist Complexes at Yamuna Nagar, Ekant Bhawan (Mussoorie), Suraj Kund, Sultanpur and Sohana. (ii) On-the-spot study of Yamunanagar Complex.
19.	23rd July, 1992	3	(i) On-the-spot study of Suraj Kund Tourist Complex Faridabad, Sohna Tourist Complex and Sultanpur, Tourist Complex. (ii) Review of the discussion held with the representatives of the Haryana Tourism Corporation during their on-the-spot study tour of various Tourist Complexes.
20.	27th July, 1992	7	Scrutiny of the replies received in respect of paragraph No. 4.9.1 of the Report of the Comptroller and Auditor General of India for the year 1985-86 (Commercial) relating to the Haryana Financial Corporation.
21.	28th July, 1992	5	(i) Consideration of paper placed before the Committee.

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22. 3rd August, 1992	6	<ul style="list-style-type: none"> (ii) Oral examination of the representatives of the Housing Department/Haryana Housing Board in regard to the implementation of recommendations/observations contained in outstanding paragraphs No. 60 to 71 of the 22nd Report of the Committee relating to the Haryana Housing Board. (iii) Decision to undertake an on-the-spot study of Haryana Housing Board Colonies at Ambala, Kurukshetra, Karnal, Faridabad, Gurgaon and Narnaul from 10th to 12th August, 1992. 	
23. 10th August, 1992	6	<ul style="list-style-type: none"> (i) Consideration of paper placed before the Committee. (ii) Decision to postpone the oral examination of the representatives of the Industries Department/Haryana State Industrial Development Corporation Limited in respect of paragraphs No. 4.5.1 of the Report of the Comptroller and Auditor General of India for the year 1985-86 (Commercial), relating to Haryana State Industrial Development Corporation Limited. 	
24. 12th August, 1992	5	<ul style="list-style-type: none"> (i) Informal discussion about the matters relating to an on-the-spot study of Haryana Housing Board Colonies. (ii) On-the-spot study of the Housing Board Colonies, Sector 8, Ambala City and Sector 3, Kurukshetra. (i) On-the-spot study of the Housing Board Colony, Sector 23, Faridabad. (ii) Review of the discussion held during the on-the-spot study of the Haryana Housing Board Colonies. 	
25. 18th August, 1992	6	<ul style="list-style-type: none"> (i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of the Industries Department/Haryana State Industrial Development Corporation Limited in respect of paragraph No. 4.5.1 of the Report of the Comptroller and Auditor General of India for the year 1985-86 (Commercial), relating to the Haryana State Industrial Development Corporation Limited. 	

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26.	19th August, 1992	5	Oral examination of the representatives of the Power Department/Haryana State Electricity Board in respect of paragraphs No. 4.8.3, 4.8.5, 4.8.6 and 4.8.10 of the Report of the Comptroller and Auditor General of India for the year 1985-86 (Commercial), relating to the Haryana State Electricity Board.
27.	25th August, 1992	7	Resumption of oral examination of the representatives of Power Department/Haryana State Electricity Board in respect of paragraphs No. 4.8.1, 4.8.2, 4.8.4, 4.8.7, 4.8.8, 4.8.9 and 4.8.11 of the Report of the Comptroller and Auditor General of India for the year 1985-86 (Commercial), relating to the Haryana State Electricity Board.
28.	26th August, 1992	6	Discussion about the tour to be undertaken to other States.
29.	3rd September, 1992	7	<p>(i) Oral examination of the representatives of the Agriculture Department/Haryana Agro Industries Corporation Limited in respect of paragraphs No. 4.2.1, 4.2.2 and 5.7.1 of the Reports of the Comptroller and Auditor General of India for the years 1985-86 (Commercial) and 1986-87 (Commercial) respectively, relating to the Haryana Agro Industries Corporation Limited.</p> <p>(ii) Decision to make an on-the-spot study tour to Nathpa-Jharkri Hydro-Electric Project in Himachal Pradesh from 24th to 27th September, 1992.</p>
30.	10th September, 1992	5	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Scrutiny of the replies received in respect of paragraphs - No. 4.6.1 and 4.6.2 and 5.8.1 of the Reports of the Comptroller and Auditor General of India for the years 1985-86 (Commercial) and 1986-87 (Commercial) respectively, relating to the Haryana Seeds Development Corporation.</p>
31.	11th September, 1992	3	Oral examination of the representatives of the Agriculture Department/Haryana seeds Development Corporation Limited in respect of paragraphs No. 4.6.1 & 4.6.2 and 5.8.1 of the Reports of the Comptroller and Auditor General of India for the years 1985-86 (Commercial) and 1986-87 (Commercial) respectively, relating to the Haryana Seeds Development Corporation.

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32. 16th September, 1992	6	Oral examination of the representatives of the Industrial Department/Haryana Financial Corporation in respect of paragraph No. 4.9.1 of the Report of the Comptroller and Auditor General of India for the year 1985-86 (Commercial), relating to the Haryana Financial Corporation.	
33. 22nd September, 1992	4	Reviewed the arrangement made in connection with the study tour to be undertaken by the Committee to Nathpa-Jhakri Hydro Electric Project/holding of meetings etc. from the 24th to 27th September, 1992.	
34. 24th September, 1992	4	Informal discussion about the arrangements made in connection with the study tour / meetings to Nathpa-Jhakri Hydro Electric Project (H.P.).	
35. 26th September, 1992	4	(i) Part scrutiny of the replies in respect of paragraphs of the Report of the Comptroller and Auditor General of India for the year 1986-87 (Commercial) relating to the Haryana Breweries Limited.	
36. 27th September, 1992	4	(ii) Visited the Kalpa Valley. (i) Scrutiny of the replies in respect of paragraphs of the Report of the Comptroller and Auditor General of India for the year 1986-87 (Commercial), relating to the Haryana Breweries Ltd.	
37. 1st October, 1992	5	(ii) Review of the discussion held during the on-the-spot study of Nathpa-Jhakri Hydro Electric Project (H.P.). (i) Scrutiny of the replies in respect of paragraph No. 5.2.1 of the Report of the Comptroller and Auditor General of India for the year 1986-87 (Commercial), relating to the Haryana Concast Limited.	
38. 8th October, 1992	4	(ii) Decision to cancel meeting fixed for 7th October, 1992. (i) Consideration of paper placed before the Committee. (ii) Oral examination of the representatives of the Industries Department/Haryana Breweries Limited in respect of paragraphs No. 5.1.1 and 5.1.2 of the Report of the Comptroller and Auditor General of India for the year 1986-87 (Commercial), relating to the Haryana Breweries Limited.	
39. 13th October, 1992	2	No business transacted for want of quorum.	

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40.	14th October, 1992	3	Scrutiny of the replies in respect of paragraphs No. 4.10.1 to 4.10.3 and 5.21 of the Reports of the Comptroller and Auditor General of India for the years 1985-86 (Commercial) and 1986-87 (Commercial) respectively, relating to the Haryana Warehousing Corporation.
41.	19th October, 1992	6	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Oral examination of the representatives of Agriculture Department/Haryana Warehousing Corporation in respect of paragraphs No. 4.10.1 to 4.10.3. of the Report of the Comptroller and Auditor General of India for the year 1985-86 (Commercial), relating to the Haryana Warehousing Corporation.</p>
42.	20th October, 1992	5	Resumption of oral examination of the representatives of Agriculture Department/Haryana Warehousing Corporation in respect of paragraphs No. 4.10.1, 4.10.2 and 5.21 of the Reports of the Comptroller and Auditor General of India for the years 1985-86 (Commercial) and 1986-87 (Commercial) respectively, relating to the Haryana Warehousing Corporation.
43.	28th October, 1992	6	Scrutiny of the replies in respect of paragraphs of the Report of the Comptroller and Auditor General of India for the year 1986-87 (Commercial), relating to the Haryana Dairy Development Corporation.
44.	3rd November, 1992	5	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Oral examination of the representatives of Dairy Development Department/Haryana Dairy Development Corporation in respect of paragraph No. 5.4.1 of the Report of the Comptroller and Auditor General of India for the year 1986-87 (Commercial), relating to the Haryana Dairy Development Corporation.</p>
45.	4th November, 1992	4	<p>(i) Decision for obtaining a brief note in regard to the present activities/functioning of the Haryana Agro-Industries Corporation Limited.</p> <p>(ii) Confirmation of proceedings.</p>

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46. 11th November, 1992	6	(ii) Oral examination of the representatives of the Industries Department in respect of paragraphs No. 5.3.1 and 5.3.2 of the Report of the Comptroller and Auditor General of India for the year, 1986-87 (Commercial), relating to the Haryana State Small Industries and Export Corporation.	
47. 12th November, 1992	6	(i) Decision to undertake study tour to the States of Arunachal Pradesh and Bihar from 24th December, 1992 to 5th January, 1993. (ii) Scrutiny of the replies received in regard to the implementation of recommendations / observations contained in the outstanding paragraphs of the 15th Report of the Committee relating to the General Working of the Haryana State Agricultural Marketing Board.	
48. 19th November, 1992	6	Oral examination of the representatives of the Agriculture Department/Haryana State Agricultural Marketing Board in regard to the implementation of recommendations / observations contained in the outstanding paragraphs of the 15th Report of the Committee relating to the general working of the Haryana State Agricultural Marketing Board.	
49. 20th November, 1992	6	Framing of the questionnaire on the Report of the Comptroller and Auditor General of India for the year 1989-90 (Commercial).	
50. 24th November, 1992	5	Framing/finalization of the questionnaire on the Report of the Comptroller and Auditor General of India for the year 1989-90(Commercial).	
51. 25th November, 1992	6	(i) Consideration of paper placed before the Committee. (ii) Consideration of matter regarding non receipt of replies in respect of paragraphs No. 4.4.1 and 4.4.2 and 5.9.1 to 5.9.3 of the Reports of the Comptroller and Auditor General of India for the years 1985-86 (Commercial) & 1986-87 (Commercial), respectively, relating to the Haryana Television Limited.	
		(i) Consideration of paper placed before the Committee.	

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52.	30th November, 1992	5	<p>(i) Decision to postpone the oral examination of the representatives of the Electronics Department fixed for 25-1-1992 in respect of paragraphs No. 4.4.1 and 4.4.2 and 5.9.1 to 5.9.3 of the Reports of the Comptroller and Auditor General of India for the years 1985-86 (Commercial) and 1986-87 (Commercial) respectively, relating to the Haryana Television Limited.</p> <p>Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in outstanding paragraph No. 27 of 10th Report of the Committee on Public Accounts, relating to the Haryana Harijan Kalyan Nigam Limited.</p>
53.	1st December, 1992	5	<p>Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the outstanding paragraphs of the 18th report of the Committee relating to the Haryana Harijan Kalyan Nigam.</p>
54.	7th December, 1992	5	<p>Oral examination of the representatives of the Electronics Department/Haryana State Electronics Development Corporation in respect of paragraph No. 5.5.1 of the Report of the Comptroller and Auditor General of India for the year 1986-87 (Commercial) relating to the Haryana State Electronics Development Corporation.</p>
55.	8th December, 1992	5	<p>(i) Decision to postpone the oral examination of the representatives of the Social Welfare Department/Haryana Economically Weaker Section Kalyan Nigam in respect of paragraph No. 4.7.1 of the Report of the Comptroller and Auditor General of India for the year 1986-87 (Commercial) relating to the Haryana Economically Weaker Section Kalyan Nigam.</p> <p>(ii) Condolence resolution regarding the death of Shri Purush Bhan, M.L.A. and a member of the Committee.</p>
56.	14th December, 1992	6	<p>(i) Postponement of study tour in consultation with other members of the Committee to States of Arunachal Pradesh and Bihar from 25th December, 1992 to 6th January, 1993.</p> <p>(ii) Scrutiny of the replies received in respect of paragraphs No. 3.1.2 to 3.1.8 of the Report of the Comptroller and Auditor General of India for the year 1986-87 (Commercial) relating to the Haryana Tanneries Limited.</p>

1	2	3	4
57. 15th December, 1992	6	(i) Scrutiny of the replies received in respect of paragraphs No. 3.1.9 to 3.1.14 of the Report of the Comptroller and Auditor General of India for the year 1986-87 (Commercial) relating to the Haryana Tanneries Limited.	
		(ii) Decision to undertake an on-the-spot study of Ballabgarh Milk Plant and to hold meeting at Ekant Bhawan, Mussoorie.	
58. 29th December, 1992	8	(i) Informal discussion about the points to be discussed during the on-the-spot study tour of the Ballabgarh Milk Plant.	
59. 1st January, 1993	7	(i) Drafting of the Report in respect of paragraph(s) of the Report of the Comptroller and Auditor General of India for the year 1985-86 (Commercial) relating to the Haryana Tourism Corporation.	
		(ii) Scrutiny of the replies received in respect of paragraphs of the Report of the Comptroller and Auditor General of India for the year 1986-87 (Commercial) relating to the Haryana State Electricity Board.	
		(iii) Decision to undertake study tour to the States of Arunachal Pradesh and Bihar from 29-1-1993 onwards.	
60. 6th January, 1993	7	Scrutiny of the replies received in respect of paragraphs No. 2.1.1 to 2.1.6 of the Report of the Comptroller and Auditor General of India for the year 1985-86 (Commercial) relating to the Haryana Breweries Limited.	
61. 7th January, 1993	5	Scrutiny of the replies received in respect of paragraphs No. 2.1.7 to 2.1.10 of the Report of the Comptroller and Auditor General of India for the year 1985-86 (Commercial) relating to the Haryana Breweries Limited.	
62. 12th January, 1993	4	Oral examination of the representatives of the Electronics Department in respect of paragraphs No. 4.4.1 & 4.2.2 and 5.9.1 to 5.9.3 of the Reports of the Comptroller and Auditor General of India for the years 1985-86 (Commercial) & 1986-87 (Commercial), respectively, relating to the Haryana Television Limited.	
63. 13th January, 1993	7	Informal discussion about the background of the setting up of the Haryana Television Company and its subsequent disposal.	

1	2	3	4
64.	18th January, 1993	5	Decision to postpone the oral examination of the representatives/of Irrigation and Power Department/Haryana State Electricity Board fixed for 18th & 19th January 1993 in respect of paragraphs No. 5.10 to 5.20 of the Report of the Comptroller and Auditor General of India for the year 1986-87 (Commercial) relating to the Haryana State Electricity Board.
65.	19th January, 1993	7	(i) Consideration of paper placed before the Committee. (ii) The Committee were apprised of the arrangements made in connection with the tour, to be undertaken by the Committee to the States of Arunachal Pradesh and Bihar from 29th January, 1993.
66.	25th January, 1993	7	(i) Oral examination of the representatives of the Irrigation and Power Department / Haryana State Minor Irrigation (Tubewells) Corporation regarding non-supply of information promised in the meeting held on 1-7-1992. (ii) Oral examination of the representatives of Agriculture Department/Haryana Warehousing Corporation regarding non-supply of information promised in the meetings held on 19th & 20th October, 1992.
67.	29th January, 1993	8	The Committee were apprised of the arrangements made in connection with the tour to be undertaken by the Committee to the States of Arunachal Pradesh and Bihar from 29th January, 1993 to 10th February, 1993.
68.	2nd February, 1993	6	Discussion with the Secretary, Arunachal Pradesh Legislative Assembly on matters of Common interest.
69.	5th February, 1993	6	Discussion with the Committee on Public Undertakings of Bihar, Legislative Assembly on matters of Common interest.
70.	8th February, 1993	6	Reviewed the discussion held with counterpart Committee of Bihar Legislative Assembly and Secretary, Arunachal Pradesh Legislative Assembly.
71.	10th February, 1993	7	Scrutiny of the replies received in respect of paragraphs No. 3.3.1 to 3.1.12 of the Report of the Comptroller and Auditor General of India for the year 1985-86 (Commercial) relating to the Haryana State Electricity Board.

1	2	3	4
72.	17th February, 1993	6	(i) Oral examination of the representatives of Irrigation and Power Department/Haryana State Electricity Board in respect of paragraphs No. 5.10 to 5.20 of the Report of the Comptroller and Auditor General of India for the year 1986-87 (Commercial) relating to the Haryana State Electricity Board. (ii) Confirmation of proceedings.
73.	18th February, 1993	6	Drafting / finalisation of 34th & 35th Reports on the Reports of the Comptroller and Auditor General of India for the years 1985-86 (Commercial) and 1986-87 (Commercial), respectively.
74.	17th March, 1993	6	Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the 11th Report of the Committee relating to the Kurukshetra Development Board.
75.	26th March, 1993	6	(i) Informal discussion about the points to be discussed with the representatives of Delicia Plant Murthal of Haryana Agro-Industries Corporation during the on-the-spot study of Delicia Plant, Murthal. (ii) On-the-spot study of Delicia Plant, Murthal.
76.	31st March, 1993	8	(i) Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the 11th Report of the Committee relating to the Haryana Dairy Development Corporation. (ii) Confirmation of proceedings.

4 Meetings held at places other than Chandigarh/Haryana.

1.	Kulu	(Sr. No. 8)	3rd June, 1992
2.	Kulu	(Sr. No. 9)	4th June, 1992
3.	New Delhi	(Sr. No. 16)	7th July, 1992
4.	New Delhi	(Sr. No. 17)	8th July, 1992
5.	New Delhi	(Sr. No. 19)	23rd July, 1992
6.	Faridabad	(Sr. No. 24)	12th August, 1992
7.	Rampurbushar (HP)	(Sr. No. 35)	26th September, 1992
8.	Shimla (HP)	(Sr. No. 36)	27th September, 1992

9.	New Delhi	(Sr. No. 48)	19th November, 1992
10.	New Delhi	(Sr. No. 49)	20th November, 1992
11.	Mussoori (UP)	(Sr. No. 59)	1st January, 1993
12.	New Delhi	(Sr. No. 67)	29th January, 1993
13.	Itanagar	(Sr. No. 68)	2nd February, 1993
14.	Patna	(Sr. No. 69)	5th February, 1993
15.	Raxaul	(Sr. No. 70)	8th February, 1993
16.	New Delhi	(Sr. No. 71)	10th February, 1993

5 Meetings on-the-spot study held/conducted outside Chandigarh at different places in the State.

- (i) Tourist Complex Yamunanagar on 20th July, 1992.
- (ii) Tourist Complexes Surajkund (Faridabad) and Sultanpur on 23rd July, 1992.
- (iii) The Housing Board Colonies, Ambala and Kurukshetra on 10th August, 1992.
- (iv) The Housing Board Colony, Faridabad on 12th August, 1992.
- (v) The Delicia Plant, Murthal of Haryana Agro-Industries Corporation on 26th March, 1993.

6. Reports Presented

34th & 35th Reports of the Committee on the Reports of the Comptroller and Auditor General of India for the years 1985-86 (Commercial) and 1986-87 (Commercial), respectively.

7. Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON ESTIMATES

The Committee on Estimates for the year 1992-93 consisting of nine members were nominated by the Speaker on having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 11th March, 1992 and notified vide Haryana Vidhan Sabha Secretariat Notification No. EC-T/1992-93/26 dated the 1st May, 1992.

2. Shri Om Parkash Beri, M.L.A. was appointed as Chairman of the Committee.

3. The Committee held a total number of 58 sittings during the period under review out of which no business was transacted at three meetings for want of quorum.

4. The names of the members and numbers of meetings attended by each of them are shown in the table given below :-

Sr. No.	Name of Member	Number of sittings attended
1.	Shri Om Parkash Beri	53
2.	Shri Ram Pal Singh	42
@3.	Shri Purush Bhan	—
*4.	Shri Anand Singh Dangi	18
5.	Shri Mani Ram Keharwala	18
6.	Smt. Chandrawati	46
7.	Shri Zile Singh	54
8.	Shri Dharam Pal Singh	32
9.	Shri Zakir Hussain	18
**10.	Shri K. L. Sharma	4
@@11.	Shri Surjit Kumar	10

*Shri Anand Singh Dangi, MLA resigned from the membership the Committee on his appointment as Minister w.e.f. 12th October, 1992.

** Shri K. L. Sharma, M.L.A. was nominated to serve on the Committee on Estimates for the remaining period of the year 1992-93 on 27th November, 1992.

@ Shri Purush Bhan, M.L.A. expired on the 8th December, 1992.

@@ Shri Surjit Kumar, M.L.A. was nominated to serve on the Committee on Estimates for the remaining period of the year 1992-93 on 5th January, 1993.

Meetings held and Business Transacted

5. The dates of meetings, the number of members present and business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of members present	Business transacted
1	2	3	4
1.	6th May, 1992	4	<ol style="list-style-type: none"> 1. The Under Secretary, Haryana Vidhan Sabha explained the scope and functions of the Committee to the members. 2. The Committee selected the following departments to examine their budget estimates for the year 1992-93 :— <ol style="list-style-type: none"> (i) Irrigation; (ii) Agriculture; and (iii) Industries.
2.	12th May, 1992	6	Oral examination of the Commissioner and Secretary to Govt., Haryana, Food & Supplies Department regarding implementation of outstanding recommendations/observations contained in 19th Report of the Committee for the year 1986-87, relating to Food and Supplies Department.
3.	19th May, 1992	8	Oral examination of the Commissioner and Secretary to Govt., Haryana, Industries Department regarding implementation of outstanding recommendations/observations, contained in 18th Report of the Committee for the year 1985-86, relating to Industries Department.
4.	26th May, 1992	8	Scrutiny of replies received from the Government regarding the implementation of outstanding recommendations/observations contained in various paragraphs of the 20th report of the Committee for the year 1987-88 relating to the Town & Country Planning Department.
5.	2nd June, 1992	4	Resumption of Oral examination of the Commissioner and Secretary to Govt. Haryana, Food and Supplies Department regarding the implementation of outstanding recommendations/observations contained in various paragraphs of the 19th Report of the Committee for the year 1986-87 relating to the Food and Supplies Department.
6.	10th June, 1992	3	The Committee postponed the oral examination of the representatives of the Industries Department to one of the subsequent meetings of the Committee.

1	2	3	4
7. 16th June, 1992		4	Scrutiny of replies received from the Government regarding the implementation of the outstanding recommendations/observations contained in the various paragraphs of the 18th report of the Committee for the year 1985-86 relating to Industries Department.
8. 23rd June, 1992		6	<p>1. Oral examination of the Commissioner and Secretary to Government, Haryana, Town & Country Planning Department regarding outstanding recommendations/observations contained in various paragraphs of the 20th report of the Committee for the year 1987-88 relating to Town & Country Planning Department.</p> <p>2. The Committee, on attending its meetings by the Under Secretary, Finance Department, observed that in case the Financial Commissioner and Secretary to Government, Haryana, Finance Department who is accountable to the Committee, could not attend the meeting, then he should have deputed at least his Joint Secretary.</p>
9. 20th June, 1992		6	The Committee decided to postpone the oral examination of the Commissioner & Secretary to Government, Haryana, Industries Department in view of his request expressing his inability to attend the meeting of the Committee and further decided to orally examine him on 21-7-1992.
10. 7th June, 1992		7	<p>1. Oral examination of the Financial Commissioner and Secretary to Government, Haryana, Irrigation Department for non-supply of material relating to Irrigation Department on the Budget Estimates for the year 1991-93.</p> <p>2. Scrutiny of replies received from the Government regarding the implementation of the outstanding recommendations/observation contained in the paragraph No. 21 of the 17th report of the Committee for the year 1984-85 relating to the Excise & Taxation Department.</p>
11. 21st July, 1992		2	No business was transacted for want of quorum.
12. 22nd July, 1992		2	No business was transacted for want of quorum.
13. 27th July, 1992		6	Scrutiny of replies received from the Government regarding the implementation of the outstanding recommendations/observations contained in various paragraphs of the 23rd report of the Committee for the year 1990-91 relating to the Social Welfare Department.

1	2	3	4
14. 4th August, 1992	7	Resumption of scrutiny of replies received from the Government regarding the implementation of the outstanding recommendations/observations contained in various paragraphs of the 23rd report of the Committee for the year 1990-91 relating to the Social Welfare Department.	579
15. 10th August, 1992	6	Resumption of scrutiny of replies received from the Government regarding the implementation of outstanding recommendations/observations contained in various paragraphs of the 23rd report of the Committee for the year 1990-91 relating to the Social Welfare Department.	
16. 18th August, 1992	7	Resumption of scrutiny of replies received from the Government regarding the implementation of outstanding recommendations/observations contained in various paragraphs of the 23rd Report of the Committee for the year 1990-91 relating to the Social Welfare Department.	
17. 25th August, 1992	7	<ol style="list-style-type: none"> 1. Scrutiny of replies received from the Government regarding the implementation of the outstanding recommendations/observations contained in the various paragraphs of the 22nd report of the Committee for the year 1989-90 relating to the Animal Husbandry Department. 2. The Committee decided to undertake its study tour to the States of Mizoram and Union Territories of Andaman & Nicobar Islands and Pondicherry w.e.f. 31st October, 1992 	
18. 1st September, 1992	7	<ol style="list-style-type: none"> 1. Resumption of oral examination of the Commissioner and Secretary to Government, Haryana, Industries Department regarding outstanding recommendations / observations contained in the various paragraphs of the 18th report of the Committee for the year 1985-86 relating to the Industries Department. 2. The Committee decided to undertake an on-the-spot inspection of various S.S.I./R.I.S. Industrial Units at Yamunanagar, Karnal, Panipat, Faridabad, Rewari (Dhāruhera) and Gurgaon districts w.e.f. 29th September, 1992 to 1st October, 1992. 	

1	2	3	4
19.	8th September, 1992	7	<ol style="list-style-type: none"> 1. Oral examination of, the Commissioner & Secretary to Government, Haryana Forests Department regarding implementation of outstanding recommendations / observations contained in various paragraphs of the 24th report of the Committee for the year 1991-92 relating to Forests Department. 2. The Committee also partly scrutinised of Budget Material for the year 1992-93 relating to Irrigation Department.
20.	16th September, 1992	7	<ol style="list-style-type: none"> 1. The Committee revised its study tour programme to other States/ Union Territories which stands approved w.e.f. 31-10-92 to 14-11-92. 2. The Committee also partly scrutinised the budget material for the year 1992-93 relating to Irrigation Department.
21.	22nd September, 1992	5	<ol style="list-style-type: none"> 1. Scrutiny of budget material for the year 1992-93 relating to Irrigation Department. 2. Framing of questionnaire of the Irrigation Department.
22.	29th September, 1992	3	<p>The Committee discussed the points relating to its on-the-spot inspection tour of S.S.I./R.I.S. units of the State.</p>
23.	1st October, 1992 (at New Delhi)	4	<p>The Committee reviewed the discussions held with the representatives of the Industries Department during its on-the-spot inspection of S.S.I./R.I.S. Industrial Units of the State w.e.f. 29-9-92 to 1-10-92.</p>
24.	7th October, 1992	4	<ol style="list-style-type: none"> 1. Oral examination of the Financial Commissioner & Secretary to Government Haryana, Social Welfare Department regarding implementation of outstanding recommendations / observations contained in various paragraphs of the 23rd Report of the Committee relating to Social Welfare Department, for the year 1990-91. 2. Postponement of study tour of the Committee to the State of Mizoram and the Union Territories of Andaman & Nicobar Islands and Pondicherry which was commenced from 31-10-92 and decided to proceed on 14-11-92.
25.	13th October, 1992	2	<p>No business was transacted for want of quorum.</p>

1	2	3	4
26. 20th October, 1992	7	1. The Committee postponed its study tour of the Committee to the Union Territories of Andaman & Nicobar Islands and Pondicherry and the State of Mizoram, which was commenced from 14th November, 1992 and decided to visit the States of Gujarat and Karnataka and the U.T. of Pondicherry from 21-11-1992.	
27. 28th October, 1992	5	2. Resumption of oral examination of the Financial Commissioner & Secretary to Govt. Haryana, Social Welfare Department regarding implementation of outstanding recommendations/observations contained in various paragraphs of the 23rd Report of the Committee for the year 1990-91 relating to Social Welfare Department.	
27. 28th October, 1992	5	Scrutiny of replies received from the Government regarding implementation of outstanding recommendations/observations contained in various paragraphs of the 24th Report of the Committee for the year 1991-92 relating to Forests Department.	
28. 3rd November, 1992	4	Resumption of oral examination of the Financial Commissioner and Secretary to Govt., Haryana, Social Welfare Department regarding implementation of outstanding recommendations/observations contained in various paragraphs of the 23rd Report of the Committee for the year 1990-91 relating to Social Welfare Department.	
29. 4th November, 1992	3	1. Resumption of oral examination of the Financial Commissioner and Secretary to Govt., Haryana, Social Welfare Department regarding implementation of outstanding recommendations/observations contained in various paragraphs of the 23rd Report of the Committee for the year 1990-91 relating to Social Welfare Department.	
30. 11th November, 1992	4	2. The Committee reviewed its study tour programme to the States of Gujarat and Karnataka & Union Territory of Pondicherry and re-scheduled it from 25-11-92 to 8-12-92.	
30. 11th November, 1992	4	1. Oral examination of the Commissioner & Secretary to Govt., Haryana, Forests Department regarding implementation of outstanding recommendations/observations contained in various paragraphs of the 24th Report of the Committee for the year 1991-92 relating to Forests Department.	

1	2	3	4
31.	18th November, 1992	4	1. The Committee reviewed its study tour programme to the States of Gujarat and Karnataka and the Union Territory of Pondicherry scheduled to commence from 25-11-92.
32.	25th November, 1992 (at New Delhi)	4	2. Scrutiny of replies received from the Government regarding implementation of outstanding recommendations/observations contained in various paragraphs of the 21st Report of the Committee for the year 1988-89 relating to Tourism Department.
32.	25th November, 1992 (at New Delhi)	4	The Committee framed and approved the questionnaire for discussion with the sister Committees of Gujarat, Karnataka & Pondicherry.
33.	26th November, 1992 (at Gandhinagar)	4	The Committee discussed the matters of common interest with the Chairman, Estimates Committee, Gujarat Legislative Assembly.
34.	28th November, 1992 (at Ahmedabad)	4	The Committee reviewed the proceedings held on 26-11-92 with the counterpart Committee of Gujarat Legislative Assembly at Gandhinagar and also discussed the questionnaire to be discussed with the sister Committee of the Karnataka Legislative Assembly.
35.	1st November, 1992 (at Bangalore)	4	The Committee discussed the matters of common interest with the Chairman, Estimates Committee, Karnataka Legislative Assembly.
36.	4th December, 1992 (at Pondicherry)	4	The Committee discussed the matters of common interest with the Chairman, Estimates Committee, Pondicherry Legislative Assembly.
37.	5th December, 1992 (at Rameshwaram)	4	The Committee discussed and reviewed the proceedings held on 1-12-92 with the sister Committee of Karnataka Legislative Assembly.
38.	8th December, 1992 (at New Delhi)	4	The Committee reviewed the proceedings of its meeting held with Pondicherry Legislative Assembly on 4th December, 1992.
39.	10th December, 1992	5	The Committee passed the Condolence Resolution on the demise of Shri Purush Bhan, M.L.A. and a member of the Committee.
40.	15th December, 1992	5	Resumption of oral examination of the Commissioner & Secretary to Govt. Haryana, Forests Department regarding implementation of outstanding recommendations/observations contained in various paragraphs of the 24th Report of the Committee for the year 1991-92 relating to Forests Department.

41. 29th December, 1992

1. Oral examination of the representatives of the Animal Husbandry Department for non-supply of replies relating to Animal Husbandry Department regarding implementation of the outstanding recommendations / observations contained in various paragraphs of the 22nd Report of the Committee for the 1989-90, relating to the Animal Husbandry Department.

42. 5th January 1993

2. Oral examination of the Commissioner & Secretary to Govt., Haryana, Tourism Department regarding implementation of the outstanding recommendations/observations contained in the various paragraphs of the 21st Report of the Committee for the year 1988-89 relating to Tourism Department.

The Committee scrutinised the budget material for the year 1992-93 relating to Agriculture Department.

43. 12th January 1993

Scrutiny of replies received from the Government regarding implementation of outstanding recommendations / observations contained in various paragraphs of the 22nd Report of the Committee for the year 1989-90 relating to Animal Husbandry Department.

44. 19th January, 1993

Oral examination of the Financial Commissioner & Secretary to Govt. Haryana Animal Husbandry Department regarding outstanding recommendations/observations contained in various paragraphs of the 22nd Report of the Committee relating to Animal Husbandry Department.

45. 25th January, 1993

Scrutiny of the replies received from the Government in regard to the questionnaire of the Irrigation Department on the budget estimates for the year 1992-93.

46. 1st February, 1993

Oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Irrigation Department in respect of Committee's questionnaire on the budget estimates for the year 1992-93 of the Irrigation Department.

47. 2nd February, 1993

Resumption of oral examination of the Financial Commissioner & Secretary to Government, Haryana, Irrigation Department in respect of Committee's questionnaire on the budget estimates for the year 1992-93 of the Irrigation Department.

1	2	3	4
48.	8th February, 1993	6	Resumption of oral examination of the Financial Commissioner & Secretary to Government, Haryana, Irrigation Department in respect of Committee's questionnaire on the budget estimates for the year 1992-93 of the Irrigation Department.
49.	9th February, 1993	6	Resumption of oral examination of the Financial Commissioner & Secretary to Government, Haryana, Irrigation Department in respect of Committee's questionnaire on the budget estimates for the year 1992-93 of the Irrigation Department.
50.	16th February, 1993	6	Resumption of oral examination of the Financial Commissioner & Secretary to Government, Haryana, Irrigation Department in respect of Committee's questionnaire on the budget estimates for the year 1992-93 of the Irrigation Department.
51.	17th February, 1993	5	(i) Drafting of 25th Report (Appendix-II portion) of the Committee for the year 1992-93 to be presented to the House. (ii) Confirmation of proceedings.
52.	23rd February, 1993	4	(i) Oral examination of the representatives of the Finance Department alongwith various Departments concerned with regard to Supplementary Estimates for the year 1992-93. (ii) The Committee drafted and finalised its Report on the Supplementary Estimates for the year 1992-93.
53.	26th February, 1993	8	(i) Drafting and finalisation of 25th Report of the Committee on the budget estimates for the year 1992-93 of the Irrigation Department. (ii) Confirmation of proceedings.
54.	3rd March, 1993	4	The Committee decided to undertake on-the-spot inspection/study tour to various projects of the Irrigation Department in the State from 15th to 17th March 1993.
55.	15th March, 1993 (at Pipli)	5	Informal discussion made in respect of points relating to 'on-the-spot inspection/study tour' of the Committee to the various projects of the Irrigation Department in the State.
56.	17th March, 1993 (at Rohtak)	6	The Committee reviewed the discussion held with the representatives of the Irrigation Department during its on-the-spot inspection/study tour to the various projects of the Irrigation Department in the State from 15th to 17th March, 1993.

1	2	3	4
57.	26th March, 1993	4	<p>Scrutiny of the replies received from the Government regarding implementation of outstanding recommendations/ observations contained in paragraphs No. 25 & 27 of the 20th Report of the Committee for the year 1987-88 relating to Town & Country Planning Department.</p> <p>2. The Committee decided to orally examine the department in one of its subsequent meetings.</p>
58.	31st March, 1993	4	<p>1. Scrutiny of replies received from the Government regarding implementation of outstanding observations/ recommendations contained in various paragraphs of the 22nd Report of the Committee for the year 1989-90 relating to Animal Husbandry Department.</p> <p>2. The Committee decided to orally examine the department in one of its subsequent meetings.</p>

6. During the period under review the Committee presented the following Reports to the House :-

Sr. No.	By whom presented	Date of presentation	Subject
1.	Chairman	23rd February, 1993	Report of the Committee on Estimates on the Supplementary Estimates for the year 1992-93.
2.	Chairman	12th March, 1993	25th Report of the Committee on the budget estimates of the Irrigation Department for the year 1992-93.

MEETINGS HELD AT PLACES OTHER THAN CHANDIGARH

7. The details of the meetings of the Committee held at places other than Chandigarh, are given below :

Sr. No.	Date	Place
1.	1-10-1992 (Sr. No. 23)	Haryana Bhawan, New Delhi
2.	25-11-1992 (Sr. No. 32)	Haryana Bhawan, New Delhi
3.	26-11-1992 (Sr. No. 33)	Gandhinagar, (Gujarat)
4.	28-11-1992 (Sr. No. 34)	Ahmedabad (Gujarat)
5.	1-12-1992 (Sr. No. 35)	Bangalore (Karnataka)
6.	4-12-1992 (Sr. No. 36)	Pondicherry
7.	5-12-1992 (Sr. No. 37)	Rameshwaram (Tamil Nadu)
8.	8-12-1992 (Sr. No. 38)	Haryana Bhawan, New Delhi
9.	15-3-1993 (Sr. No. 55)	Pipli
10.	17-3-1993 (Sr. No. 56)	Rohtak

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES.

The Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the year 1992-93 was constituted as a result of the motion passed by the Haryana Vidhan Sabha in its sitting held on 11th March, 1992 authorising the Hon'ble Speaker to nominate the Members of the Committee. Shri Mani Ram Keharwala, M.L.A., was appointed as Chairman of the Committee by the Hon'ble Speaker on 29th April, 1992.

The names of the Members of the Committee and the number of meetings attended by each of them, out of the total number of 46 meetings (This number includes six meetings when business could not be transacted for want of quorum) held during the period under review, are given below:—

Sr. No.	Name of Member	Number of meetings attended	Remarks
1.	Shri Mani Ram Keharwala	35	
2.	Mohd. Aslam Khan	Nil	
3.	Shri Daryao Singh	44	
4.	Shri Jai Singh Rana	17	
5.	Shri K. L. Sharma	3	
6.	Shri Krishan Lal	39	
7.	Shri Lehari Singh	33	
8.	Shri Phusa Ram	1	
9.	Shri Ram Rattan	13	

Meeting held and business transacted

The details showing dates of meetings, the number of Members present and the business transacted at each meeting are given below:—

Sr. No.	Date of meeting	Number of members present	Business transacted
-1	2	3	4

1. 12th May, 1992

4

(i) Welcome address to the Committee by the Secretary on the scope & functions of the Committee.

1	2	3	4
2. 18th May, 1992	5	(ii) The Committee selected four Departments/Autonomous Bodies for examination in respect of reservation/representation of SCs and STs.	
3. 25th May, 1992	6	(i) Consideration of the papers placed before the Committee. (ii) Scrutiny of replies to the questionnaire received from the Commissioner and Secretary to Government Haryana, Agriculture Department, regarding reservation/representation of Scheduled Castes and Scheduled Tribes in the Agriculture Department.	
4. 1st June, 1992	2	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the Commissioner and Secretary to Government Haryana Transport Department in respect of non-supply of material regarding reservation/representation of Scheduled Castes and Scheduled Tribes in the Transport Department.	
5. 10th June, 1992	2	(iii) Scrutiny of the material received from the Commissioner & Secretary to Government, Haryana, Co-operation Department in respect of implementation of recommendations/observations as contained in the 17th report of the Committee concerning the Co-operation Department.	
6. 15th June, 1992		No business was transacted for want of quorum.	
		No business was transacted for want of quorum.	
		(i) Consideration of the papers placed before the Committee.	
7. 22nd June, 1992	5	(ii) The Committee scrutinized a part of the material received from the Commissioner & Secretary to Government, Haryana, Transport Department regarding reservation/representation of Scheduled Castes and Scheduled Tribes in the Transport Department.	
		(i) Consideration of the papers placed before the Committee.	

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8.	30th June, 1992	5	<p>(ii) Resumption of scrutiny of the material received from the Commissioner & Secretary to Government, Haryana, Transport Department, in respect of replies to the questionnaire regarding reservation/presentation of Scheduled Castes and Scheduled Tribes in the Transport Department.</p>
9.	6th July, 1992	4	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Scrutiny of the material received from the Commissioner & Secretary to Government, Haryana, Cooperation Department, in respect of implementation of recommendations/observations as contained in the 17th report of the Committee concerning the Cooperation Department.</p>
10.	7th July, 1992 (Faridabad)	3	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Scrutiny of the material received from the Commissioner & Secretary to Government, Haryana, Cooperation Department, in respect of implementation of recommendations/observations as contained in the 17th report of Committee concerning the Haryana State Federation of Consumers Cooperative Wholesale Stores Limited.</p>
11.	8th July, 1992 (Faridabad)	3	<p>(iii) The Committee decided to hold its next meetings on 7th & 8th July 1992 at Faridabad.</p> <p>Resumption of scrutiny of the replies received from the Commissioner & Secretary to Government, Haryana, Cooperation Department in respect of implementation of recommendations/observations of the Committee made in its 17th report concerning the CONFED.</p>
12.	20th July, 1992	3	<p>Scrutiny of the replies from the Financial Commissioner & Secretary to Government, Haryana, Home Department in respect of implementation of recommendations/observations of the Committee made in its 17th report concerning the Police department.</p>
			<p>(i) Consideration of the papers placed before the Committee.</p>

1	2	3	4
			(ii) Scrutiny of the material received from the Managing Director, Haryana, Harijan Kalyan Nigam regarding the reservation/representation of Scheduled Castes and Scheduled Tribes in the Haryana Harijan Kalyan Nigam.
13.	27th July, 1992	8	Scrutiny of the material received from the Joint Secretary to Government, Haryana, Rehabilitation Department regarding the reservation/representation of Scheduled Castes and Scheduled Tribes in the Rehabilitation Department.
14.	3rd August, 1992	3	(i) Consideration of the papers placed before the Committee. (ii) The Committee finalised its on the spot-study tour to the States of Goa, West Bengal and the Union Territory of Andaman & Nicobar Islands from 11th to 24th September 1992.
			(iii) Oral examination of the Commissioner and Secretary to Government Haryana, Agriculture Department regarding the reservation/representation of Scheduled Castes and Scheduled Tribes in the Agriculture Department.
15.	10th August, 1992	4	The Committee partly scrutinized the material received from the Commissioner & Secretary to Government, Haryana, Cooperation Department in respect of implementation of recommendations/observations as contained in the 17th report of the Committee concerning the Haryana State Cooperative Supply and Marketing Federation Limited.
16.	17th August, 1992	4	Resumption of scrutiny of the material received from the Commissioner & Secretary to Government, Haryana, Cooperation Department in respect of implementation of recommendations/observations as contained in the 17th report of the Committee concerning the Haryana State Cooperative Supply and Marketing Federation Limited.
17.	25th August, 1992	2	No business was transacted for want of quorum.
18.	31st August, 1992	4	Oral examination of the Commissioner & Secretary to Government, Haryana, Cooperation Department in respect of implementation of recommendations/observations of the Committee as contained in its 17th report concerning the Haryana State Cooperative Supply and Marketing Federation Limited.

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19.	7th September, 1992	4	(i) Consideration of the papers placed before the Committee.
20.	11th September, 1992 (Haryana Bhawan) New Delhi)	5	Framing of questionnaire for discussion with its counterpart during on the spot study tour.
21.	14th September, 1992 (Panaji)	5	Discussion with the Officers of the Department of Welfare of Scheduled Castes and Scheduled Tribes of Goa State on the points of common interest.
22.	16th September, 1992 (Bangalore)	5	Review of the discussions held with the Officers of the Welfare of Scheduled Castes and Scheduled Tribes Department of Goa State on 14th September, 1992.
23.	19th September, 1992 (Port Blair)	5	Discussion with the Councillor of the Pradesh Council of Andaman & Nicobar Islands.
24.	21st September, 1992 (Calcutta)	5	The Committee scrutinized the replies received from the Commissioner & Secretary to Government, Haryana, Environment Department regarding the implementation of recommendations/observations of the Committee as contained in its 17th report concerning the Water Pollution Board, Haryana.
25.	24th September, 1992 (New Delhi) Haryana Bhawan.	5	Review of discussions held with various authorities during on-the-spot study tour.
26.	30th September, 1992	4	(i) Consideration of the papers placed before the Committee. (ii) Scrutiny of replies received from the Commissioner & Secretary to Government, Haryana, Industrial Training and Vocational Education Department, Haryana, regarding the implementation of recommendations/observations as contained in its 17th report concerning the Industrial Training and Vocational Education Department.
27.	5th October, 1992	1	No business was transacted for want of quorum.
28.	23rd October, 1992	4	(i) Consideration of the papers placed before the Committee. (ii) Resumption of scrutiny of the replies received from the Commissioner & Secretary to Government, Haryana, Environment Department regarding the implementation of recommendations/observations as contained in the 17th report of the Committee concerning Haryana State Board for the Water Pollution.

1	2	3	4
29.	28th October, 1992	6	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Scrutiny of the material received from the Financial Commissioner & Secretary to Government, Haryana, Welfare of Scheduled Castes and Backward Classes Department in respect of the implementation of recommendations/observations as contained in the 17th report of the Committee concerning the General recommendations.</p>
30.	2nd November, 1992	3	<p>Scrutiny of the material received from the Commissioner & Secretary to Government, Haryana, Local Government Department in respect of implementation of recommendations/observations as contained in the 17th report of the Committee concerning the Local Government Department.</p>
31.	9th November, 1992	4	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the Financial Commissioner & Secretary to Government Haryana, Public Works (B&R) Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 17th report of the Committee concerning the Public Works (B&R) Department.</p>
32.	16th November, 1992	3	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) The Committee orally examined the representatives of the Labour & Employment Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 17th report of the Committee concerning the Labour Department.</p>
33.	23rd November, 1992	3	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the Financial Commissioner & Secretary to Government Haryana, Irrigation & Power Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 17th report of the Committee concerning the Haryana State Electricity Board.</p>

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34. 1st December, 1992	5	(iii) Oral examination of the Commissioner & Secretary to Government Haryana, Town & Country Planning Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 17th report of the Committee concerning the Haryana Urban Development Authority.	
35. 7th December, 1992	2	(i) Consideration of the papers placed before the Committee. (ii) The Committee scrutinized the material received from the Commissioner & Secretary to Government Haryana, Town & Country Planning Department regarding implementation of recommendations/observations as contained in its 17th report concerning the Haryana Urban Development Authority.	
36. 14th December, 1992	4	No business was transacted for want of quorum. (i) Condolence Resolution passed on the sad demise of Late. Shri Purush Bhan, Ex-M.L.A. (ii) Consideration of the papers placed before the Committee. (iii) Oral examination of the Financial Commissioner & Secretary to Government Haryana, Education Department in respect of non-supply of the material regarding implementation of recommendations/observations as contained in the 17th report of the Committee concerning the Education Department.	
37. 29th December, 1992	3	(iv) Oral examination of the Commissioner & Secretary to Government Haryana, Industries Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 17th report of the Committee concerning the Haryana State Small Industries and Export Corporation Limited. (i) Scrutiny of the material received from the Financial Commissioner & Secretary to Government Haryana, Education Department in respect of implementation of recommendations/observations as contained in the 17th report of the Committee concerning the Education Department.	

1	2	3	4
			(ii) Scrutiny of the material received from the Commissioner & Secretary to Government Haryana, Industries Department in respect of implementation of recommendations/observations as contained in the 17th report of the Committee concerning the Haryana State Small Industries and Export Corporation Limited.
38.	6th January, 1993	5	The Committee scrutinised a part of the material received from the Financial Commissioner & Secretary to Government Haryana, Irrigation & Power Department in respect of implementation of recommendations/observations as contained in the 17th report of the Committee concerning the Haryana State Electricity Board.
39.	11th January, 1993	4	Scrutiny of the material received from the Financial Commissioner & Secretary to Government, Haryana, Irrigation & Power Department in respect of implementation of recommendations/observations as contained in the 17th report of the Committee concerning the Haryana State Electricity Board.
40.	18th January, 1993	4	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the representatives of the Irrigation & Power Department in respect of implementation of recommendations/observations as contained in the 17th report of the Committee concerning the Haryana State Electricity Board.
41.	27th January, 1993	2	No business was transacted for want of quorum.
42.	1st February, 1993	4	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the Financial Commissioner & Secretary to Government, Haryana, Irrigation & Power Department in respect of implementation of recommendations/observations as contained in the 17th report of the Committee concerning the Haryana State Electricity Board.
43.	9th February, 1993	5	Oral examination of the Commissioner & Secretary to Government, Haryana, Co-operation Department in respect of implementation of recommendations/observations as contained in the 17th report of the Committee concerning the Haryana State Federation of Consumers Co-operative Wholesales Stores Limited.

1	2	3	4
44. 17th February, 1993	5	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the representatives of the Local Bodies Department in respect of implementations of recommendations/observations as contained in the 17th report of the Committee concerning the Local Bodies Department. (iii) Oral examination of the Commissioner & Secretary to Govt., Haryana, Town & Country Planning Department in respect of recommendations/observations as contained in the 17th report of the Committee concerning the Haryana Urban Development Authority.	
45. 18th February, 1993	3	(i) Oral examination of the Commissioner & Secretary to Government, Haryana, Cooperation Department in respect of implementation of recommendations/observations as contained in the 17th report of the Committee concerning the Cooperation Department. (ii) Oral examination of the Financial Commissioner & Secretary to Government, Haryana, Home Department, in respect of implementation of recommendations/observations of the Committee concerning the Police Department. (iii) Oral examination of the representatives of the Environment Department regarding recommendations/observations of the Committee made in the 17th report concerning the Haryana State Board for the Prevention and Control of Water Pollution. (iv) Oral examination of the Financial Commissioner & Secretary to Government Haryana, Education Department in respect of implementation of recommendations/observations as contained in the 17th report of the Committee concerning the Education Department.	
46. 24th February, 1993	5	(i) Drafting and finalization of 18th report of the Committee. (ii) Confirmation of proceedings of the Committee.	

Report Presented

The Committee presented its Eighteenth Report for the year 1992-93 to the House on 12th March, 1993.

Proceedings

A record of the proceedings of the Committee has been kept in Haryana Vidhan Sabha Secretariat.

COMMITTEE ON GOVERNMENT ASSURANCES

1. The Committee on Government Assurances for the year 1992-93, consisting of Nine Members and two Special Invitees was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on 29th April, 1992. Shri-Verender Singh, M.L.A., Member of the Committee was nominated as Chairman of the Committee by the Hon'ble Speaker on 29th April, 1992.

2. The name of the Members of the Committee and number of meetings attended by each of them, out of the total number of 51 meetings (this number includes these meetings when business could not be transacted for want of quorum) held during the period under Review, are given below :-

Sr. No.	Name of the Members	Number of meetings attended
1.	Sh. Verender Singh	47
2.	Sh. Suraj Mal	22
3.	Sh. Brij Anand	10
4.	Sh. Ram Pal Singh	27
5.	Sh. Anand Singh Dangl	15
6.	Sh. Phusa Ram	—
7.	Sh. Attar Singh	37
8.	Smt. Janki Devi Mann	21
9.	Sh. Ramesh Kumar	42
Special Invitees		
1.	Sh. Balwant Singh	48
2.	Sh. Lehri Singh	28

Shri Anand Singh Dangl, M.L.A., resigned from the membership of the Committee w.e.f. 12th October, 1992 on his appointment as a Minister of Haryana.

MEETINGS HELD AND BUSINESS TRANSACTED.

3. The date of meetings, the number of Members present and business transacted at each meeting are given below :-

Sr. No.	Date of Meeting	Number of Members Present	Business Transacted
1	2	3	4
1.	8th May, 1992	6	The scope and functions of the Committee were explained.
2.	13th May, 1992	6	(i) Consideration of the papers placed before the Committee. (ii) Scrutiny of the Statement of Assurances given by the Chief Minister/ Ministers on the floor of the House during the Session held in the Month of December, 1991. (iii) The Committee decided to hold the meetings at Shimla on 21st and 22nd May, 1992.
3.	20th May, 1992	6	Scrutiny of the replies received from the various Govt. Departments in respect of implementation of the outstanding assurances.
4.	21st May, 1992 (Shimla)	6	Scrutiny of the replies received from the various Govt. Departments in respect of implementation of outstanding assurances.
5.	22nd May, 1992 (Shimla)	6	Scrutiny of the replies received from the various Govt. Departments in respect of implementation of the outstanding assurances.
6.	27th May, 1992	9	(i) The Committee decided to undertake the study tour to the States of Karnataka, West Bengal and the Union Territory of Andaman & Nicobar Islands w.e.f. 22nd June, 1992 to 3rd July, 1992. (ii) Scrutiny of the replies received from the various Govt. Departments with regard to implementation of the outstanding assurances.
7.	3rd June, 1992	9	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of representatives of the Education Department in respect of implementation of the outstanding assurances.
8.	8th June, 1992	5	(i) Consideration of the papers placed before the Committee.

1	2	3	4
			(ii) Oral examination of the representatives of the Education Department in respect of implementation of the outstanding assurances of the 23rd Report of the Committee on Govt. Assurances.
9.	5th June, 1992	7	(i) The Committee decided to postpone the study tour which was to commence from 23rd June, 1992. (ii) The Committee scrutinised the replies received from the Govt. in respect of Education Department.
10.	24th June, 1992	7	(i) Consideration of the papers placed before the Committee. (ii) The Committee decided to hold its meetings at Haryana Bhawan, New Delhi on 29th and 30th June, 1992.
11.	29th June, 1992 (New Delhi)	8	(i) Scrutiny of the replies received from the various Govt. Departments in respect of implementation of the outstanding assurances.
12.	30th June, 1992 (New Delhi)	8	(i) Scrutiny of the replies received from various Govt. Departments in respect of implementation of outstanding assurances.
13.	5th July, 1992	5	(i) Consideration of the papers placed before the Committee. (ii) Resumption of oral examination of the representatives of the Education Department with regard to implementation of the outstanding assurances.
14.	20th July, 1992	4	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the representatives of the Revenue Department in respect of implementation of the outstanding assurances.
15.	28th July, 1992	7	Scrutiny of the replies received from various Govt. Departments in respect of implementation of the outstanding assurances.
16.	4th August, 1992	6	(i) The Committee scrutinised the replies received from the Govt. Departments in respect of implementation of the outstanding assurances. (ii) The Committee decided to hold its meetings at Haryana Bhawan, New Delhi on 11th and 12th August, 1992.

1	2	3	4
17.	11th August, 1992 (New Delhi)	5	Scrutiny of the replies received from various Govt. Departments in regard to implementation of the outstanding assurances.
18.	12th August, 1992 (New Delhi)	5	The Committee scrutinised the replies received from the Government Departments in regard to implementation of the outstanding assurances.
19.	18th August, 1992	7	Oral examination of the representatives of the P.W.D.(B&R) Department in regard to implementation of the outstanding assurances.
20.	25th August, 1992	9	(i) Consideration of the paper placed before the Committee. (ii) Scrutiny of the replies received from the various Government Departments in respect of implementation of the outstanding assurances. (iii) Confirmation of proceedings.
21.	1st September, 1992	9	(i) Consideration of the paper placed before the Committee. (ii) Scrutiny of the replies received from the Irrigation and Power Department in regard to implementation of outstanding assurances.
22.	7th September, 1992	5	Scrutiny of the replies received from the Irrigation and Power Department in regard to implementation of outstanding assurances.
23.	14th September, 1992	5	(i) Consideration of the paper placed before the Committee. (ii) Oral examination of the representatives of the General Administration Department with regard to implementation of the outstanding assurances.
24.	22nd September, 1992	6	(i) Consideration of the paper placed before the Committee. (ii) The Committee desired that staff to chalk out the study tour programme visiting three States i.e. Karnataka, Kerala and the Union Territory of the Andaman & Nicobar Islands. (iii) Oral examination of the representatives of the Town and Country Planning Department, Haryana in respect of implementation of the outstanding assurances.

1	2	3	4
25.	29th September, 1992	6	Scrutiny of the replies received from the various Government Departments in respect of implementation of the outstanding assurances.
26.	30th September, 1992	6	Scrutiny of the replies received from the various Government Departments in respect of implementation of the outstanding assurances.
27.	7th October, 1992	4	Scrutiny of replies received from the various Government Departments in respect of implementation of the outstanding assurances.
28.	14th October, 1992	5	Scrutiny of the replies received from various Government Departments in respect of implementation of the outstanding assurances.
29.	19th October, 1992	7	<p>(i) Scrutiny of the replies received from various Government Departments in respect of implementation of the outstanding assurances.</p> <p>(ii) The Committee decided to undertake a study tour to the States of Sikkim, Bihar and Uttar Pradesh w.e.f. 27th November, 1992.</p>
30.	28th October, 1992	4	<p>(i) Consideration of the paper placed before the Committee.</p> <p>(ii) Scrutiny of the replies received from the Government in respect of implementation of the outstanding assurances.</p>
31.	6th November, 1992	5	Scrutiny of the replies received from the Technical Education Department in respect of implementation of the outstanding assurances.
32.	11th November, 1992	5	<p>(i) Scrutiny of the replies received from the Health Department and P.W.D.(B&R) in respect of implementation of the outstanding assurances.</p> <p>(ii) The Committee was informed of the tour programme of the Committee cancelling the tour programme made earlier and decided to undertake the tour after holding its meeting at Haryana Bhawan, New Delhi 4th January, 1993 and to proceed on tour from the 5th January, 1993.</p>
33.	17th November, 1992	7	(i) Consideration of the paper placed before the Committee.

1	2	3	4
			(ii) The Committee scrutinised the Statement of assurances given by the Ministers on the floor of the Haryana Vidhan Sabha during the Session held in the Month of March, 1992.
34.	24th November, 1992	7	The Committee scrutinised the statement of assurances given by the Ministers on the floor of the House of Haryana Vidhan Sabha during the Session held in the Month of March, 1992.
35.	30th November, 1992	5	(i) Consideration of the paper placed before the Committee. (ii) The Committee scrutinised the statement of assurances given by the Ministers on the floor of the House during the session held in the Month of March, 1992. (iii) The Committee decided to hold its meeting at Shimla on 8th and 9th December, 1992.
36.	7th December, 1992	6	Scrutiny of the replies received from the various Government Departments in respect of implementation of the outstanding assurances.
37.	15th December, 1992	6	The Committee passed condolence resolution of Shri Purash Bhan, M.L.A.
38.	30th December, 1992	6	The Committee scrutinised the replies received from various Government Departments in respect of implementation of the outstanding assurances.
39.	6th January, 1993	6	Scrutiny of the replies received from various Government Departments in respect of implementation of the outstanding assurances.
40.	19th January, 1993	6	(i) Confirmation of proceedings. (ii) Scrutiny of the replies received from various Government Departments in respect of implementation of the outstanding assurances of the Committee.
41.	27th January, 1993	5	(i) Scrutiny of the replies received from the various Government Departments in respect of implementation of outstanding assurances. (ii) Consideration of the paper placed before the Committee.
42.	2nd February, 1993	6	Scrutiny of the replies received from the various Government Departments in respect of implementation of outstanding assurances.

1	2	3	4
43.	8th February, 1993 (New Delhi)	6	(i) Scrutiny of the replies received from various Government Departments in respect of implementation of outstanding assurances.
44.	9th February, 1993 (New Delhi)	6	Scrutiny of the replies received from various Government Departments in respect of implementation of outstanding assurances.
45.	16th February, 1993	5	Scrutiny of the replies received from various Government Departments in respect of implementation of outstanding assurances.
46.	22nd March, 1993 (New Delhi)	5	Scrutiny of the replies received from various Government Departments in respect of outstanding assurances.
47.	23rd March, 1993 (New Delhi)	6	Scrutiny of the replies received from various Government Departments in respect of implementation of outstanding assurances.
48.	30th March, 1993	4	(i) Consideration of the paper placed before the Committee. (ii) Scrutiny of the replies received from various Government Departments in respect of implementation of outstanding assurances.

Presentation of the Report

The 24th Report of the Committee on Government Assurances of the Haryana Vidhan Sabha was presented to the House on 12th March, 1993.

Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON SUBORDINATE LEGISLATION

The Committee, consisting of eight Members (including the Advocate General) was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on the 29th April, 1992, and was notified in the Official Gazette vide Notification No. HVS-LA (Sub-Leg)-1/1992-93/27, dated the 1st May, 1992.

Mohammad Aslam Khan was appointed as the Chairman of the Committee by the Speaker.

The Committee held 46 meetings during the period under review.

The names of the Members and number of meetings attended by each of them are shown in the following table:

Sr No.	Name of Member	Number of meetings attended
1	Mohammad Aslam Khan	8
2	Shri Phool Chand Mullana	33
3	Shri Jai Parkash	3
4	Shri Hari Singh Najwa	33
5	Shri Karan Singh Dalal	34
6	Shri Jaswinder Singh	25
7	Shri Kitab Singh Malik	35
8	Advocate General	Nil
Special Invitees		
1	Shri Suraj Bhan	30
2	Shri Surjit Kumar	34
*3	Shri Amar Singh Dhanday	27

*Shri Amar Singh Dhanday, M.L.A., was nominated by the Speaker as a Special Invitee of the Committee with effect from 3rd July, 1992 for the remaining period of the year 1992-93, vide Notification No. HVS-LA (Sub-Leg)-1/1992-93/37, dated the 6th July, 1992.

Rule Scrutinised

The Committee scrutinised the Haryana Co-operative Societies Rules, 1989 framed under Section 131 of the Haryana Co-operative Societies Act, 1984.

Meeting Held and Business Transacted

The dates of the meetings, the number of Members and the business transacted at each meeting are given below :-

Sr. No.	Date of Meeting	Number of Members/ Special Invitees Present	Business transacted
1	2	3	4
1.	19th May, 1992	7	<ol style="list-style-type: none"> 1. Welcome address by the Hon'ble Speaker, Haryana Vidhan Sabha. 2. Discussion on the scope and function of the Committee. 3. Appraisal of work done by the previous Committee.
2.	26th May, 1992	4	Selection of Rules for Scrutiny.
3.	2nd June, 1992	6	Scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984.
4.	9th June, 1992	4	Meeting adjourned for want of quorum
5.	16th June, 1992	5	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984.
6.	23rd June, 1992	5	<ol style="list-style-type: none"> 1. Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984. 2. The Committee decided to hold its meetings at Shimla on 1-7-1992 and 2-7-1992.
7.	30th June, 1992	6	<ol style="list-style-type: none"> 1. The Committee decided to postpone its meetings to be held at Shimla on 1st and 2nd July, 1992. 2. The Committee further decided to hold its meetings at Shimla from 5th to 7th August, 1992. 3. Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under Section 131 of the Haryana Co-operative Societies Act, 1984.
8.	7th July, 1992	5	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under Section 131 of the Haryana Co-operative Societies Act, 1984.

1	2	3	4
9.	21st July, 1992	2	Meeting adjourned for want of quorum.
10.	27th July, 1992	10	The Committee went through the contents of the Haryana Co-operative Societies Act, 1984 and the rules framed there under.
11.	4th August, 1992	6	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under Section 131 of the Haryana Co-operative Societies Act, 1984.
12.	5th August, 1992 (at Shimla)	6	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984.
13.	6th August, 1992 (at Shimla)	5	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984.
14.	7th August, 1992 (at Shimla)	5	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984.
15.	18th August, 1992	7	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984.
16.	25th August, 1992	5	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984.
17.	1st September, 1992	8	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984.
18.	9th September, 1992	6	Oral examination of the representative of the Co-operation Department in respect of the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984.
19.	15th September, 1992	6	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984.
20.	24th September, 1992	5	Meeting adjourned for want of quorum.
21.	30th September, 1992	8	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984.
22.	7th October, 1992	6	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984.

1	2	3	4
23.	13th October, 1992	6	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984.
24.	20th October, 1992	8	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984.
25.	28th October, 1992	7	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984.
26.	4th November, 1992	7	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984.
27.	11th November, 1992	4	Meeting adjourned for want of quorum.
28.	18th November, 1992	8	1. Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984. 2. Confirmation of proceedings.
29.	24th November, 1992	6	1. Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984. 2. The Committee decided to hold its next meeting at Haryana Bhawan, New Delhi on 2-12-1992.
30.	1st December, 1992	7	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984.
31.	2nd December, 1992 (at New Delhi)	2	Meeting adjourned for want of quorum.
32.	9th December, 1992	8	The Committee placed on record their deep sense of sorrow and grief at the sad and sudden demise of Shri Purush Bhan, M. L. A. on 8th December, 1992.
33.	16th December, 1992	6	Scrutiny of the Punjab Land Improvement Scheme Rules, 1978 framed under the Punjab Land Improvement Scheme Act, 1963.
34.	30th December, 1992	7	Resumption of scrutiny of the Punjab Land Improvement Scheme Rules, 1978 framed under the Punjab Land Improvement Scheme Act, 1963.

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35. 5th January, 1993		7	<ol style="list-style-type: none"> 1. The Committee scrutinised the replies of 11th Report. 2. The Committee decided to hold its meetings at Shimla on 21st and 22nd January, 1993. 3. The Committee decided to undertake a study tour to the States of West Bengal, Pondicherry and Andaman & Nicobar Islands from 15th to 27 th February, 1993.
36. 13th January, 1993		6	The Committee scrutinised the replies of 12th and 13th Reports.
37. 21st January, 1993 (at Shimla)		5	The Committee scrutinised the replies of 14th Report.
38. 22nd January, 1993, (at Shimla)		5	The Committee scrutinised the replies of 15th Report.
39. 27th January, 1993		7	Resumption of oral examination of the representative of the Co-operation Department in respect of the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984.
40. 2nd February, 1993		2	Meeting adjourned for want of quorum.
41. 12th February, 1993		6	<ol style="list-style-type: none"> 1. The Committee scrutinised the replies of 16th Report. 2. The Committee drafted a part of its 24th Report
42. 17th February, 1993		6	<ol style="list-style-type: none"> 1. Resumption of oral examination of the representatives of the Co-operation Department in respect of the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984. 2. The Committee drafted and finalised the remaining part of its 24th Report. 3. Confirmation of the proceedings.
43. 3rd March, 1993		5	The Committee chalked out and finalised its tour programme to the States of Tamil Nadu, Pondicherry and Union Territory of Andaman and Nikobar Islands from 20th to 29th March, 1993.
44. 18th March, 1993		3	Meeting adjourned for want of quorum.
45. 23rd March, 1993		4	The Committee scrutinised the replies of 18th Report.

1	2	3	4
46.	28th March, 1993 (at New Delhi)	3	The Committee considered its tour programme to visit Jaipur on 29th and 30th March, 1993. After some discussion the Committee decided to cancel the tour programme.

Meetings at places other than Chandigarh

The Committee held its meetings at Shimla on 5th to 7th August, 1992, 21st and 22nd January, 1993 and at New Delhi on 2nd December, 1992 and 28th March, 1993.

Report Presented

The Committee presented to the House its 24th Report for the year 1992-93 on the 12th March, 1993.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

THE COMMITTEE OF PRIVILEGES 1992-93

The Committee of Privileges consisting of ten members was nominated by the Speaker on the 26th July, 1991

Shri Jai Parkash, M.L.A. was appointed by the Speaker as Chairman of the Committee. The names of the members of the Committee are as under :-

1. Shri Jai Parkash, M.L.A.	Chairman
2. Shri Mani Ram, M.L.A. (Ellanabad)	Member
3. Shri Rajinder Singh Bisla, M.L.A.	Member
4. Shri Phusa Ram, M.L.A.	Member
5. Shri Azmat Khan, M.L.A.	Member
6. Shri Suraj Mal, M.L.A.	Member
7. Shri Om Parkash Sharma, M.L.A.	Member
8. Shri Attar Singh, M.L.A.	Member
9. Shri Mani Ram, M.L.A. (Darbakalan)	Member
10. Shri Jai Pal Singh, M.L.A.	Member

The Committee hold/fixed a total number of 5 meetings during the period under review. The names of the members and the number of meetings attended by each of them are shown in the following table :-

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Jai Parkash, M.L.A.	1
2.	Shri Mani Ram, M.L.A. (Ellanabad)	1
3.	Shri Rajinder Singh Bisla, M.L.A.	2
4.	Shri Phusa Ram, M.L.A.	1
5.	Shri Azmat Khan, M.L.A.	1
6.	Shri Suraj Mal, M.L.A.	2
7.	Shri Om Parkash Sharma, M.L.A.	3
8.	Shri Attar Singh, M.L.A.	4
9.	Shri Mani Ram, M.L.A. (Darbakalan)	3
10.	Shri Jai Pal Singh, M.L.A.	2

Questions of Privileges Pending

The following questions of breach of privileges were received during the period under review:

1. Question of breach of Privileges received on 4-3-93 given notice of by Shri Mani Ram Keharwala, M.L.A. against Shri Sampat Singh, M.L.A. and Leader of Opposition for casting reflection on the impartiality of the Speaker and using derogatory remarks in his statement published in various newspapers on 4-3-1993.
2. Question of breach of Privileges received on 12-3-93 given notice of by Shri Ram Rattan, M.L.A. against Shri Karan Singh Dalal, M.L.A. for using abusive and threatening language to kill and intimidate him in relation to the discharge of his parliamentary duties.

MEETINGS HELD AND BUSINESS TRANSACTED

Sr. No.	Date of Meeting	Number of members present	Business transacted
1.	1-5-1992	6	The Committee decided to postpone its tour, which was to commence on 4-5-92, till further decision.
2.	27-7-1992	9	The Committee discussed the scope and functions of the Committee.
3.	5-8-1992	1	Meeting adjourned for want of quorum.
4.	9-9-1992	3	Meeting adjourned for want of quorum.
5.	8-12-1992	1	Meeting adjourned for want of quorum.

Meeting Adjourned for want of quorum

The meetings i.e. 5-8-92, 9-9-92 and 8-12-92 were adjourned for want of quorum during the period under review.

Reports Presented

NIL

Proceedings

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

BUSINESS ADVISORY COMMITTEE

The Business Advisory Committee which was ordered to continue for the March Session on the 27th February, 1992 continued to function upto 1st July, 1992 when a new Committee was nominated by the Hon'ble Speaker, on the 2nd July, 1992 and was notified vide notification No. HVS-LA-40/92/33, dated the 3rd July, 1992.

The Committee which was nominated on 2nd July, 1992 held one meeting i.e. 12th July, 1992. The names of the Members of the Committee/Special Invitee and the meeting attended by each member are given below :-

Sr. No.	Name of Member	No. of Meeting attended
1.	Shri Ishwar Singh, Speaker	1
2.	Shri Bhajan Lal, Chief Minister	1
3.	Shri Jagdish Nehra, Parliamentary Affairs Minister	1
4.	Shri A. C. Chaudhary, Excise & Taxation Minister	1
5.	Shri Bansi Lal, M.L.A.	Nil
6.	Shri Sampat Singh, M.L.A., Leader of Opposition	Nil
Special Invitee		
	Shri Sumar Chand Bhatt, Deputy Speaker	1

Report Presented

The following report was presented on the date noted against :-

Sr. No.	Subject of Report	Date of Presentation
1.	Recommendation regarding allocation of time for transaction of Government Business for the meeting of the Vidhan Sabha held on 13th July, 1992 i.e. Obituary references, Papers to be laid/re-laid on the Table of the House, Official Resolution, Government Bills	13th July, 1992

The Business Advisory Committee which was constituted on 2nd July, 1992 continued to function upto 13-12-1992 and the same was ordered to continue on 14-12-1992 for December Session, 1992.

The Committee which was ordered to continue for December Session, 1992, held one meeting i.e. 21st December, 1992. The names of the Members of the Committee/Special Invitee and the meeting attended by each Member are given below :-

Sr. No.	Name of Member	No. of Meeting attended
1.	Shri Ishwar Singh, Speaker	1
2.	Shri Bhajan Lal, Chief Minister	1
3.	Shri Jagdish Nehra, Parliamentary Affairs Minister	1
4.	Shri A.C. Chaudhary, Excise and Taxation Minister	1
5.	Shri Sampat Singh, Leader of Opposition	1
6.	Shri Bansi Lal, M.L.A.	Nil
	Special Invitee	
	Shri Sumer Chand Bhatt, Deputy Speaker	1

Report Presented

The following report was presented on the date noted against :-

Sr. No.	Subject of Report	Date of Presentation
1.	Recommendation regarding allocation of time for transaction of Government Business for the meeting of the Vidhan Sabha held from the 21st December, 1992 to 24th December, 1992 i.e. Obituary References, Papers to be re-laid/laid on the Table of the House, Presentation of excess demands over grants and appropriations for the year 1986-87. Discussion and Voting on the excess demands over grants and appropriations for the year 1986-87, Appropriation Bill, 1992 in respect of excess demands over grants and appropriations for the year 1986-87, Government Bills and Non-official Business.	21st December, 1992

The Committee which was ordered to continue for December Session, 1992 on 14-12-1992 continued to function upto 10-2-1993 and same was ordered to continue for the March Session, 1993 on the 11th February, 1993.

The Committee which was ordered to continue for March Session, 1993 held one meeting i.e. 23-3-1993. The name of the Members of the Committee/Special Invitee and the meeting attended by each member are given below:-

Sr. No.	Name of Member	No. of meeting attended
1	2	3
1.	Shri Ishwar Singh, Speaker	1
2.	Shri Bhajan Lal, Chief Minister	1
3.	Shri Jagdish Nehra, Parliamentary Affairs Minister	1
4.	Shri A.C. Chaudhary, Excise & Taxation Minister	1
5.	Shri Bansi Lal, M.L.A.	Nil
6.	Shri Sampat Singh, M.L.A., Leader of Opposition	1
	Special Invitee	
	Shri Sumar Chand Bhatt, Deputy Speaker	1

Report Presented

The following report was presented on the date noted against:-

Sr. No.	Subject of Report	Date of presentation
1	2	3
1.	Recommendation regarding allocation of time for transaction of Government Business for the meeting of the Vidhan Sabha held from 23rd February, 1993 to 5th March, 1993 and from 9th March, 1993 to 12th March, 1993 i.e. Obituary References, papers to be laid/re-laid on the	23rd February, 1993

Table of the House, Discussion on Governor's Address, Presentation of Supplementary Estimates for the year 1992-93 and the Report of the Estimates Committee thereon, Discussion and Voting on Demands for Grants on the Supplementary Estimates for the year 1992-93, Presentation of Budget Estimates for the year 1993-94, General Discussion on Budget Estimates for the year 1993-94, Resumption of General Discussion on Budget Estimates for the year 1993-94 and reply by the Finance Minister, Discussion and Voting on Demands for Grants on the Budget Estimates for the year 1993-94, Non-official Business, Presentation of Assembly Committees Reports, Official Resolutions, The Appropriation Bill in respect of Supplementary Estimates for the year 1992-93, The Appropriation Bill in respect of Budget Estimates for the year 1993-94 and Government Bills.

HOUSE COMMITTEE

The Committee for the year 1992-93, consisting of five Members and two Special Invitees was nominated by the Hon'ble Speaker on 1st May, 1992.

2. Sh. Sumer Chand Bhatt, Deputy Speaker, was the Ex-Officio Chairman of the Committee.

3. The Committee hold a total number of 24th meetings excluding two meetings in which the business could not be transacted for want of quorum.

4. The names of the Members and the number of meetings attended by each of them are given in the following table :-

Sr. No.	Names of the Member	No. of meetings attended
1.	Shri Sumer Chand Bhatt, Deputy Speaker, Ex-Officio Chairman	25
*2.	Shri Azmat Khan	1
3.	Shri Jai Parkash	9
4.	Shri Ram Bhajan Aggarwal	17
5.	Shri Amar Singh (Guhla)	22
**6.	Shri Balwant Singh	19
Special Invitees		
1.	Shri Amir Chand Makkar	20
2.	Shri Ram Kumar Katwal	21
***3.	Shri Phool Chand Mullana	7

*Shri Azmat Khan, M.L.A. resigned from the membership of the Committee w.e.f. 19-5-92.

**Shri Balwant Singh, M.L.A. was nominated as Member of the Committee w.e.f. 3-7-92 in the vacancy caused by the resignation of Shri Azmat Khan, M.L.A. for the remaining period of the year 1992-93.

***Shri Phool Chand Mullana, M.L.A. was nominated as Special Invitee of the Committee w.e.f. 1-3-1993 for the remaining period of the year 1992-93.

5. The dates of meetings held, the number of the Members present and business transacted at each meeting are given below :-

Sr. No.	Date of meeting	No. of Members present	Business transacted
1	2	3	4
1.	12th May, 1992	6	<p>(i) The Committee discussed the scope and functions of the House Committee.</p> <p>(ii) The Committee discussed the matter regarding utilization of 4 vacant M.L.As. flats.</p> <p>(iii) The Committee discussed about the installation of S.T.D. Pay Phone Booth in the M.L.As. Hostel.</p>
2.	20th May, 1992	3	<p>(i) The Committee decided that the brief minutes of the proceedings of last meeting should be submitted to the Chairman of the Committee alongwith the agenda of the next meeting.</p> <p>(ii) The Committee decided that all the Hon'ble Members be requested in writing that rooms of M.L.As. Hostel are exclusively for their personal use.</p> <p>(iii) The Committee discussed about the installation of Pay Phone in the M.L.As. Hostel.</p> <p>(iv) The Committee decided that all the items provided in the rooms of the M.L.As. Hostel be marked as 'Legislator's Hostel, Haryana.'</p> <p>(v) The Committee suggested that vacant Flat Nos.-17,23,51 and 55 be inspected by the two Hon'ble Members Sarvshri Ram Bhajan Aggarwal and Amir Chand Makkar, officer of M.L.As. Hostel and expert of P.W.D. (B&R) and suggest the modes of their use to the Committee.</p>
3.	10th June, 1992	3	<p>(i) The Committee decided that legal proceedings may be initiated immediately for the eviction of M.L.As. Flat No. 15 and 18, Sector-3, Chandigarh.</p> <p>(ii) The Committee discussed the steps taken for the improvement of the working of the M.L.As. Hostel and M.L.As. flats.</p>
4.	7th July, 1992	3	<p>(i) The request dated 18-5-92 of Sh. Krishan Lal, M.L.A. (Assandh) regarding cancellation of permanent allotment of room No. 25 in his name in the M.L.As. Hostel, was placed before the Committee. The Committee acceded to his request.</p>

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(ii) The request dated 15-6-92 of Sh. Zile Singh, M.L.A. (Salhawas) for the allotment of room on permanent basis in the M.L.As. Hostel, was placed before the Committee. The Committee acceded to his request and allotted him room No. 22 on permanent basis upto 28-2-1993.

(iii) The Committee allotted the rooms to the Hon'ble Members in the M.L.As. Hostel for the Monsoon Session, 1992.

(iv) The Committee decided to orally examine the Director, Hospitality Department, Haryana in its next meeting.

(v) The proceedings of the Committee meetings held on 12-5-92 and 20-5-92 were confirmed.

5. 22nd July, 1992

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The business could not be transacted for want of quorum.

6. 27th July, 1992

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The Committee discussed the steps taken for the improvement of the working of the M.L.As. Hostel and M.L.As. flats.

7. 19th August, 1992

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(i) The request dated 17-8-1992 of Sh. Om Parkash Beri, M.L.A. for the cancellation of room No. 36 of M.L.As. Hostel so allotted to him on permanent basis upto 28-2-1993 and to provide him accommodation as and when required was placed before the Committee and the Committee acceded to his request.

(ii) The request of Sh. Krishan Lal, M.L.A. (Assandh) for the allotment of room No. 25 on permanent basis in the M.L.As. Hostel vide his application dated 17-8-1992 was placed before the Committee and the Committee acceded to his request and allotted him room No. 25 on permanent basis in the M.L.As. Hostel upto 28-2-1993.

(iii) The matter regarding installation of nine fire extinguishers in the building of M.L.As. Hostel was placed before the Committee and the Committee agreed to the proposal and desired that these may be installed at the earliest.

- (iv) Change of Motor Garage No. 18, Sector-4, Chandigarh so allotted to Sh. Phool Chand Mullana, M.L.A. out of the discretionary quota of the Hon'ble Speaker to Motor Garage No. 4, Sector-3, Chandigarh allotted by the House Committee to Sh. Daryao, Singh, M.L.A. was placed before the Committee and the Committee desired that before taking any decision in the matter it would be better if officer (Accounts Officer) may have talk with the Hon'ble Member for change of the Motor Garage mutually. The progress in this regard may be placed before the Committee in its next meeting.
- (v) The Committee suggested that a good quality mini soap should be provided in the rooms of the M.L.As Hostel.
- (vi) The Committee desired that room No. 7 and 8 provided to the C.R.P.F. be got vacated as no security is being provided to the M.L.As Hostel at present by the C.R.P.F.
- (vii) The Committee discussed the matter regarding furnishing of four remaining M.L.As. Flats.
- (viii) The Committee suggested that P.A. B.X. telephone system should be provided in the M.L.As. Hostel on the same lines as is working in the Haryana Bhawan, New Delhi.
- (ix) The Committee desired that the druggets which are in torn condition should be replaced.
- (x) The Committee suggested that mat-teresses of some good quality like Curl-on may be provided in place of torn one at the earliest.
- (xi) Confirmation of proceedings of the Committee meetings held on 10th June, 1992 and 7th July, 1992.
- (xii) The Committee decided to hold its next meetings at Haryana Bhawan, New Delhi on 15th & 16th September, 1992.
- (i) The Committee discussed various steps to be taken for the improvement of the M.L.As. Hostel and the M.L.As flats.

- (ii) The Committee desired that the Officer concerned should convene a meeting of the Staff posted in the M.L. As. Hostel after frequent intervals to ensure that the staff remained dutiful and extra cautions while dealing with the Members.
- (iii) The Committee suggested that one more bed may be provided to the Members in the rooms of M.L.As. Hostel on demand by the P.W.D. staff.
- (iv) The Committee visited the M.L.As. flat No. 23 to take final decision in regard to four vacant M.L.As. flats.
- (v) The Committee paid a surprise visit to the M.L.As. Hostel rooms and the Canteen. The Committee emphasised the need to keep the kitchen clean so that the food may be prepared in hygienic conditions.
- (vi) The Committee inspected the room Nos. 20 and 14 of the M.L.As. Hostel and desired that the P.W.D. (B&R) staff should be instructed to provide all the necessary material in the rooms so that the rooms may be utilised by the Members in proper and useful way.
- (vii) The Committee also visited the stores of the M.L.As. Hostel and desired that the material required to be auctioned, may be auctioned, at an early date.
- (viii) The matter regarding change of Motor, Garage No. 18, Sector-4, Chandigarh allotted to Sh. Phool Chand Mullana, M.L.A. out of the discretionary quota of the Hon'ble Speaker to Motor Garage No. 4, Sector-3, Chandigarh allotted by the House Committee to Sh. Daryao Singh, M.L.A. was again placed before the Committee and the Committee stressed on its decision taken in its meeting held on 8-11-91.
- (x) The Committee inspected the P.B.X. in the M.L.As. Hostel and desired that efforts be made to replace a new and modern P.A.B.X. in the M.L.As. Hostel.

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10. 16th September, 1992 (Haryana Bhawan, New Delhi)	7	<p>(i) The Committee orally examined the representatives of Hospitality Department, Haryana at Haryana Bhawan, New Delhi, in respect of catering arrangements in Haryana Bhawan, New Delhi and desired that the rate of foods and menu of 5-6 other States Bhawans/Sadan may be sent to the Committee.</p> <p>(ii) Discussion with the Special Representative-cum-Commissioner Haryana, Bhawan, New Delhi on various points regarding reservation of rooms, rent being charged for the stay in the Haryana Bhawan and other facilities to Honble Members and Ex-Members.</p> <p>(iii) Dinner & Tea facilities may be improved in the Haryana Bhawan and normal rates should charged from the Class IV employees.</p>	
11. 7th October, 1992	5	<p>(i) The Committee discussed the matter regarding availability of accommodation in the Rest Houses in Haryana and facilities being provided to the M.L.As. in such rest Houses and decided to inspect the Rest House at Bhiwani and in that respect the meetings were fixed for 21st & 22nd October, 1992.</p> <p>(ii) The Committee desired that letters regarding allotment of rooms on permanent basis be issued and all the facilities being given to the members now should also be given to the permanent allottees of these rooms.</p> <p>(iii) The Sketch plans for the construction of 16 M.L.As. Flats 16 Servant Quarters and 16 Motor Garages were placed before the Committee. The Committee desired that the Chief Architect, Union Territory Administration Chandigarh be asked to prepare a paper model in respect of above said constructions.</p> <p>(iv) The Committee desired that it may be enquired from the P.W.D. (B&R) whether there is any provision in their budget for supply of the liquid soap in the rooms of M.L.As. Hostel. If so, the liquid soap may be provided regularly in future, by the P.W.D. (B&R).</p>	

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(v) The application of Sh. Phool Chand Mullana, M.L.A. dated 12-7-1992 regarding the change of Motor Garage No. 18, Sector-4 to Motor Garage No. 4, Sector-3, Chandigarh was placed before the Committee and the Committee expressed its inability to accede to the request of Sh. Phool Chand Mullana, M.L.A. as allotment of the Motor Garage in question was in the jurisdiction of the Hon'ble Speaker and not in its jurisdictions.

(vi) The application of Sh. Karan Singh Dalal, M.L.A. received on 29-5-92 for the allotment of M.L.As. flat, Servant quarter and the Motor Garage was placed before the Committee, which was kept pending.

(vii) The application of Sh. Chhattar Singh Chauhan, M.L.A. dated 3-9-1992 regarding the change of room No. 27 to room No. 24 in the M.L.As Hostel was placed before the Committee which acceded to the request made therein.

(viii) The Committee desired that the lime soap being supplied, presently in the M.L.As. Hostel be continued.

12. 21st October, 1992
(Bhiwani)

6

(i) Discussion with the Deputy Commissioner, Bhiwani in regards to the facilities being provided to the M.L.As. in the Rest Houses at District Headquarters and found that there was a great shortage of accommodation at the district headquarters of Ambala, Kaithal, Rewari, Faridabad and at Haryana Bhawan. The Committee, therefore, decided to chalk out the programme of visiting these above said district headquarters in one of its subsequent meetings.

13. 2nd October, 1992
(Bhiwani)

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(i) The Committee besides the facilities of accommodation provided to M.L.As. in Rest Houses also discussed with D.C. Bhiwani about the stenographic facility being provided to the M.L.As. at Distt. headquarter Bhiwani.

(ii) The Committee discussed the matter regarding furnishing of M.L.As. Hostel, Flats, Vidhan Sabha etc.

(iii) The Committee desired that a Study Tour programme to visit three States of Assam, Bihar and U.P. w.e.f., 2nd week of December, 1992 may be chalked out and put up the same before the Committee for its finalization in the next meeting.

14. 24th November, 1992

6

- (i) The Committee considered the complaint of Sh. Amir Chand Makkar, M.L.A. in regard to inconvenience caused to him in getting the room in the Haryana Bhawan, New Delhi and decided that matter may be taken with the concerned authorities and after making due enquiry the Committee may be informed accordingly.
- (ii) The Committee decided that a cement layer (Bani) may be provided in the bath rooms attached to the rooms in the M.L.As Hostel, Chandigarh in the space between the partition of bath room and dressing room.
- (iii) The Committee desired that a coir mat may be provided in the dressing room besides the foot mat in front of entry of Bath room.
- (iv) The Committee decided that either the independent switch of geyser/boiler be provided in each room or the system may be made automatic.
- (v) Shri Jai Parkash, a member of the Committee brought to the notice of the Committee that in the last meeting at Haryana Bhawan, New Delhi it was decided and agreed by the authorities of the Haryana Bhawan that a full-size towel, a hand towel and a soap will be provided in every room. But the said decision has not been implemented so far, the Committee therefore, decided that the concerned authorities may be asked to look into the matter thoroughly and follow-up the action taken on the decision be intimated to the Committee at the earliest.
- (vi) The Committee approved its Study Tour Programme to the States of Assam, Bihar and Uttar Pradesh from 2-1-1993.

15. 9th December, 1992

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No business was transacted for want of quorum.

16. 15th December, 1992

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- (i) The Committee places on record its deep sense of sorrow and grief at the most untimely death of Sh. Purush Bhan, M.L.A. due to heart attack on the night of 7th and 8th December, 1992. The Committee express its heartfelt sympathies and condolence to the members of the bereaved family and pray to almighty for peace to the bereaved family. The Committee then stood in silence for two minutes as a mark of respect to the memory of the deceased.

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- (ii) Oral Examination of the representatives of Hospitality Organisation in respect of catering arrangements in Haryana M.L.As. Hostel.
- (iii) The Committee allotted the rooms in the M.L.As. Hostel for the use of the Hon'ble Members during the Session days.
- (iv) Confirmation of proceedings of the Committee meetings held on 27th July, 19th August, 2nd Sept., 15th Sept. 16th Sept., and 7th October, 1992.

17. 20th January, 1993

4

- (i) Memo No. HOHB-92/939, dated 22-9-1992 received from the Assistant Director, Hospitality Organisation, Haryana, Haryana Bhawan New Delhi forwarding the rate list of various State Guest Houses at Delhi was Placed before the Committee. The Committee desired that a copy of the rate list may be circulated amongst the Members.
- (ii) Memo No. HOH-92/8802, dated 23-10-92 received from the Director, Hospitality Organisation, Haryana regarding the complaint of Sh. Ram Phal, Mate and Sh. Vijay Kumar Mate against the Assistant Director, Haryana Bhawan Canteen, was placed before the Committee. The Committee noted the contents thereof.
- (iii) Letter No. RFC-92/2036, dated 11-12-1992, received from the Resident Financial Commissioner & Special Representative to Govt. Haryana, Haryana Bhawan, New Delhi forwarding the action taken notes on the points discussed in the House committee meeting held on 16-9-92 at Haryana Bhawan, New Delhi was placed before the Committee. The Committee noted the contents thereof and desired that the remaining points be expedited by the department. The Committee further desired that the information received may be circulated amongst the members.
- (iv) The matter regarding conversion of four M.L.As. Flats into Guest House was discussed by the Committee.
- (v) The Committee recommended that in M.L.As. Hostel 4 M.L.As. Flats distamper should be done as has been done in the rooms of the M.L.As. Hostel belonging to the Punjab Vidhan Sabha.

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(vi) The Committee decided to orally examine the departmental representatives of the Public Works (B&R) department and the Haryana Tourism Corporation in one of its subsequent meetings in regard to the reservation of rooms for the M.L.As. in the guest houses of P.W.D. and Tourist Guest Houses respectively.

(vii) The Committee decided to proceed on already approved tour programme to the States of Assam, Bihar and Uttar Pradesh which was kept pending for the present from 13-2-1993.

18. 3rd February, 1993.

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(i) In absence of the Ex-Officio Chairman (Sh. Sumer Chand Bhatt) Sh. Ram Bhajan Aggarwal, a Member of the Committee was chosen to presided over the meeting.

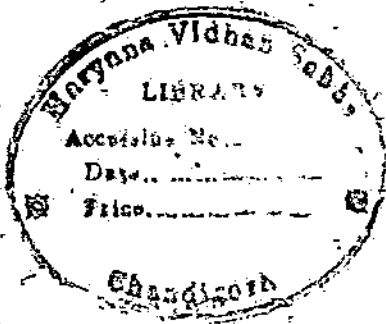
(ii) Sarvshri Amir Chand, Makkar and Ram Bhajan Aggarwal, M.L.As. who were asked by the Committee to inspect flat Nos. 17, 23, 51 & 55 in order to assess the feasibility of utilising these flats as separate units/rooms for giving the same to Hon-ble Members on the pattern of rooms of the M.L.As. Hostel reported that these flats may be allotted to the individual members after obtaining fresh applications by way of draw of lots as it is not feasible to utilise these flats in separate units/rooms. They further suggested that applications be called for at the earliest and allotment be made before the 31st March, 1993 as these flats are lying vacant for the past more than 1-1/2 years.

(iii) The Officer incharge who was asked by the Committee to suggest a site for the installation of S.T.D. Pay Phone Booth in M.L.As. Hostel suggested that the booth can be installed near the Milk Booths inner side of the hedge of the M.L.As. Hostel and also placed the request of Sh. Jagan Nath, H. No. 623, Sector-20A, Chandigarh regarding permission for erection/ installation of S.T.D. Payphone Booth at his own expenses near the Milk Booth. The Committee desired that the application of Sh. Jagan Nath may be kept pending for the present and may be considered along-with other such applications, if any received in one of its next meeting.

19. 15th February, 1993

4

- (i) Letter No. RFC&SR-93/77 dated 27th January, 1993, received from the Resident Financial Commissioner and Special Representative to Govt. Haryana, Haryana Bhawan, New Delhi regarding complaint about non providing of small towel and soap, was placed before the Committee, which noted the contents thereof.
- (ii) Letter No. & dated nil received from Shri Ram Pal Singh, M.L.A. regarding allotment of room No. 6 instead of Room No. 10, was placed before the committee, which acceded to his request.
- (iv) The matter regarding the furnishing/ replacing of unserviceable items provided in the rooms of the Haryana M.L.As. Hostel, was placed before the Committee and the Committee desired that estimates of various items mentioned in the noting, from pages 4 to 6 be got prepared by the P.W.D. (B&R).
- (v) The Committee allotted rooms to the Hon'ble members for the duration of the Budget Session.
- (vi) Confirmation of proceedings of the Committee meetings held on 21-10-92, 22-10-92, 24-11-92 and 15-12-92.
- (vii) The Committee decided to undertake the study tour to the State of West Bengal and Union Territory of Andaman & Nicobar Islands with effect from 14th March, 1993.
- (viii) The Committee decided to allot four remaining flats by draw of lots in its next meeting and further decided that applications for allotment of these flats be called for from all the M.L.As. who have not been allotted M.L.As. flat and any Govt. accommodation upto 2-3-1993.
- (i) D.O. letter No. C&SR-93/202, dated 19/22-2-93 regarding complaint made by Shri. Amir Chand Makkar, M.L.A., regarding the booking of a room in the Haryana Bhawan, New Delhi for 14-11-92 was placed before the Committee which noted the contents thereof.



20. 4th March, 1993

4

1	2	3	4
			<p>(ii) The applications of sarvshri Jai Singh Rana and Amir Chand Makkar who were presently occupying Flat Nos. 18 and 12 respectively for the allotment of flats on the ground floor were placed before the Committee. The Committee allotted flat No. 17 (ground floor) to Shri Jai Singh Rana in place of flat No. 18 of draw of lots. The Committee also allotted flat No. 55 (ground floor) to Shri Amir Chand Makkar in place of flat No. 12. The Committee considered all the 25 applications and allotted the 4 flats to the Hon'ble Members by draw of lots.</p> <p>(iii) The Committee discussed the arrangements made for the tour programme and it was made clear that since the number of the persons accompanying the members of the Committee was beyond 20, the expenses for hiring accommodation etc. etc., if any may be borne by the members concerned.</p>
21.	13th March, 1993 (New Delhi)	7	<p>(i) Letter dated 12-3-93 received from Sh. Ram Bhajan Aggarwal, M.L.A. was placed before the Committee and the Committee desired that a copy of the letter be handed over to the S.R. Haryana Bhawan, New Delhi for his comments.</p> <p>(ii) Confirmation of proceedings of the Committee meetings held on 20-1-93, 3-2-93, 15-2-93 and 4-3-93.</p>
22.	15th March, 1993 (Calcutta)	7	<p>(i) The Committee framed the questionnaire for discussion with the Councillors/sister Committee of Andaman & Nicobar and Tamil Nadu Legislative Assembly during their study tour to these States w.e.f. 13-3-93 to 22,3-93.</p> <p>(ii) The Committee also discussed the arrangements made for the Committee.</p>
23.	18th March, 1993 (Port Blair)	7	<p>Discussed the matters of common interest with the Councillors of Andaman & Nicobar Islands and visited the Saw Mill, Agriculture Farm and Historical Cellular Jail (now National Memorial) at Port Blair.</p>
24.	19th March, 1993 (Madras)	7	<p>Discussion with the House Committee of Tamil Nadu Legislative Assembly on the matters of Common interest.</p>

1 2 3 4

25. 22nd March, 1993
(New Delhi)

8

(i) On reaching Delhi the Committee decided to hold its meeting at Haryana Bhawan, New Delhi on 22nd March, 1993 at 11.30 A.M. instead of holding the same on 23-3-93 at 9.00 A.M.

(ii) Letter No. C&SR-93/140 dated 13-3-93 received from the S.R. Haryana Bhawan, New Delhi in regard to the complaint made by Sh. Ram Bhajan Aggarwal, M.L.A. was placed before the Committee and the Committee noted the content thereof.

26. 30th March, 1993

7

(i) The Committee reviewed the various steps taken/proposed to be taken for the improvement of the M.L.As Hostel and the M.L.As flats which were recommended by the Committee and after discussing the matter in detail, it was felt that some funds should be at the disposal of the House Committee so that necessary steps for the improvement of the Hostel and the flats be taken without any delay and desired that the position of the House Committee with regard to financial powers be ascertained from all the State Legislatures and the same be put up before the Committee.

(ii) The Hon'ble Deputy Speaker Chairman of the Committee thanked all the outgoing members of the Committee for their whole hearted cooperation and active participation in the proceedings of the Committee meetings.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat

LIBRARY COMMITTEE

The Committee consisting of six Members and 2 Special Invitees was nominated by the Hon'ble Speaker on 29th April, 1992 for the year 1992-93. Shri Ram Pal Singh a member of the Committee was appointed as Chairman. Shri Ram Kumar Katwal, M.L.A. was nominated as Special Invitee to serve on the Library Committee on 31st August, 1992 for the remaining period of the year 1992-93.

The names of the Members, Special Invitees of the Committee and the number of meetings attended by each of them out of the total number of 40 meetings (this number includes the 6 meetings in which business could not be transacted for want of quorum) held during the period under review, are given below :—

Sr. No.	Name of Members	No. of meetings attended
1.	Shri Ram Pal Singh, Chairman	32
2.	Shri Jai Parkash, Member	6
3.	Shri Ram Rattan, Member	4
4.	Shri Suraj Mal, Member	12
5.	Shri O.P. Jindal, Member	Nil
6.	Shri Jai-Pal Singh, Member	34
7.	Shri Bharath Singh, Special Invitee	37
8.	Shri Mani Ram (Darba Kalan)	36
9.	Shri Ram Kumar Katwal,	12

The Committee selected the publications on different subjects. The value of the publications purchased during the year including the cost of newspapers/magazines etc. was Rs. 87,164.70. In addition to it Government publications worth Rs. 6,613 were also purchased.

Meeting held and Business Transacted

Details regarding the dates of meetings held, number of members present and business transacted, in each meeting, are given below :-

Sr. No.	Date	Number of Members including Special Invitees present	Business transacted
1	2	3	4
1.	12-5-1992	5	The Secretary, Haryana Vidhan Sabha welcomed the members of the Committee and explained to them the scope and functions of the Library Committee.
			(ii) The Committee also decided that suggestions for purchase of books be invited from all the Members of Haryana Vidhan Sabha.
2.	20-5-1992	5	The Committee selected 6 books for the Library.
3.	26-5-1992	4	(i) The Committee selected 9 books for the Library. (ii) The Committee decided to continue the Newspapers and magazines already being purchased for the Library except Vir Partap and in place of it, Urdu Newspaper Hind Samachar be purchased. (iii) The Committee also decided to invite quotations from all the booksellers and publishers for purchasing the books on subsidised rates.
4.	3-6-1992	4	(i) The Committee selected 4 books for the Library. (ii) The Committee also desired that the Newspaper "Financial Express" be subscribed for the Library.
5.	8-6-1992	4	The Committee selected 3 books for the Library.
6.	15-6-1992	6	The Committee selected 4 books for the Library.
7.	24-6-1992	4	The Committee selected 5 books for the Library.
8.	1-7-1992	4	The Committee selected 5 books for the Library.
9.	7-7-1992	2	No business was transacted for want of quorum.
10.	27-7-1992	5	The Committee selected 5 books for the Library.

1	2	3	4
11.	4-8-1992	4	(i) The Committee selected 3 books for the Library. (ii) The Committee also approved rebate offered by the various booksellers and publishers while purchasing the books for the Library :- 1. English Books 10% 2. Hindi & Urdu Books 15% 3. Law Books : Whatever discount decided after negotiation.
12.	10-8-1992	3	No business was transacted for want of quorum.
13.	19-8-1992	6	The Committee selected 5 books for the Library.
14.	25-8-1992	4	The Committee selected 5 books for the Library.
15.	2-9-1992	5	The Committee selected 5 books for the Library.
16.	8-9-1992	4	The Committee selected 8 books for the Library.
17.	17-9-1992	3	The Committee selected 4 books for the Library.
18.	22-9-1992	4	The Committee selected 3 books for the Library.
19.	30-9-1992	4	The Committee selected 4 books for the Library.
20.	5-10-1992	3	No business was transacted for want of quorum.
21.	12-10-1992	4	The Committee selected 5 books for the Library.
22.	20-10-1992	5	The Committee selected 3 books for the Library.
23.	28-10-1992	4	No business was transacted for want of quorum.
24.	4-11-1992	4	The Committee selected 4 books for the Library.
25.	11-11-1992	5	The Committee selected 3 books for the Library.
26.	17-11-1992	5	The Committee selected 3 books for the Library.
27.	25-11-1992	5	The Committee selected 2 books for the Library.

1	2	3	4
28.	30-11-1992	4	No business was transacted for want of quorum.
29.	7-12-1992	4	The Committee selected 3 books for the Library.
30.	15-12-1992	4	The Committee passed a Condolence Resolution at the sad and sudden demise of Shri Purush Bhan, M.L.A.
31.	29-12-1992	4	No business was transacted for want of quorum.
32.	12-1-1993	5	The Committee selected 3 books for the Library.
33.	18-1-1993	6	The Committee selected 50 books for the Library.
34.	19-1-1993	6	The Committee selected 32 books for the Library.
35.	9-2-1993	4	The Committee selected 5 books for the Library.
36.	16-2-1993	4	The Committee selected 10 books for the Library.
37.	18-3-1993	4	The Committee framed the questionnaire to be discussed with the Speaker/Secretary, Rajasthan Legislative Assembly.
38.	19-3-1993	4	The Committee discussed with the Secretary, Deputy Secretary and Library Officers, Rajasthan Legislative Assembly on the matters of common interest.
39.	22-3-1993	4	The Committee reviewed the discussion held with the Secretary, Rajasthan Legislative Assembly on 19th March, 1993 at Jaipur respectively.
40.	24-3-1993	4	The Committee informally discussed various steps to be taken for improvement in the Library.

COMMITTEE ON PETITIONS

1. (i) The Committee consisting of five members of the Vidhan Sabha was nominated for the first Session of the Eighth Vidhan Sabha held in the month of March, 1992 by the Hon'ble Speaker under Rule 286(i) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and notified on 10th March, 1992.

(ii) Shri Sumer Chand Bhatt, Deputy Speaker was nominated as the Ex-officio Chairman of the Committee.

(iii) The names of the members of the Committee are given below :

Sr. No.	Name of the Member	
1.	Sh. Sumer Chand Bhatt, Dy. Speaker Ex-officio	Ex-officio Chairman
2.	Sh. Phool Chand Mullana	Member
3.	Sh. Rajinder Singh Bisla	Member
4.	Sh. Amar Singh Dhanak	Member
5.	Sh. Jai Pal Singh	Member

(iv) Meeting held and business transacted

The Committee did not hold any meeting upto 2nd July, 1992.

2. (i) The Committee consisting of five members of the Vidhan Sabha was nominated for the 2nd Session of the Eighth Vidhan Sabha held in the month of July, 1992 by the Hon'ble Speaker under Rule 286(i) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified on 3rd July, 1992.

(ii) Shri Sumer Chand Bhatt, Deputy Speaker was nominated as the Ex-officio Chairman of the Committee.

(iii) The names of the Members are given below :-

Sr. No.	Name of the Member	
1.	Sh. Sumer Chand Bhatt, Dy. Speaker Ex-officio	Ex-officio Chairman
2.	Sh. Rajinder Singh Bisla, M.L.A.	Member
3.	Sh. Phool Chand Mullana, M.L.A.	Member
4.	Sh. Amar Singh Dhanak, M.L.A.	Member
5.	Sh. Jai Pal Singh, M.L.A.	Member

(iv) Meeting held and business transacted.

The Committee did not hold any meeting upto 14th December, 1992.

3. (i) The Committee consisting of five members of the Vidhan Sabha was nominated for the 3rd Session of the Eighth Vidhan Sabha held in the month of February, 1993 by the Hon'ble Speaker under Rule 286(i) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified on the 15th February, 1993.

(ii) Sh. Sumer Chand Bhatt, Deputy Speaker, was nominated as the Ex-officio Chairman of the Committee.

(iii) The names of the Members of the Committee are given below :-

Sr. No.	Name of Member	
1.	Sh. Sumer Chand Bhatt, Dy. Speaker Ex-officio	Ex-officio Chairman
2.	Sh. Phool Chand Mullana, M.L.A.	Member
3.	Sh. Rajinder Singh Bisla, M.L.A.	Member
4.	Sh. Amar Singh Dhanak, M.L.A.	Member
5.	Sh. Jai Pal Singh, M.L.A.	Member

(iv) Meeting held and business transacted.

The Committee did not hold any meeting upto 31st March, 1993.

SUB-COMMITTEE OF THE RULES COMMITTEE

The Hon'ble Speaker on the 30th April, 1992, constituted the Sub-Committee of the Rules Committee consisting of the following vide notification No. HVS-LA-86/91/29, dated the 1st May, 1992 :-

- | | |
|---|----------|
| 1. Shri Sumer Chand Bhatt, Deputy Speaker | Convener |
| 2. Shri Jai Parkash, M.L.A. | Member |
| 3. Shri Mani Ram Keharwala, M.L.A. | Member |
| 4. Shri Amar Singh Dhanak, M.L.A. | Member |
| 5. Shri Jai Pal Singh, M.L.A. | Member |

Meetings of Sub-Committee

The Sub-Committee held 10 meetings. The number of meetings attended by each member is shown in the following table :-

Sr. No.	Name of Member		No. of meetings attended
1.	Shri Sumer Chand Bhatt, Deputy Speaker	Convener	9
2.	Shri Jai Parkash, M.L.A.	Member	4
3.	Shri Mani Ram Keharwala, M.L.A.	Member	5
4.	Shri Amar Singh Dhanak, M.L.A.	Member	4
5.	Shri Jai Pal Singh, M.L.A.	Member	5

Meetings at places other than Chandigarh

The Sub-Committee held two meetings at Haryana Bhawan, New Delhi which include in the total number of 10 meetings.

Business Transacted

The Sub-Committee examined the first 2 rules of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and suggested certain amendments, modifications and additions etc. therein.

Proceedings

A record of proceedings of the meetings of the Sub-Committee of the Rules Committee has been kept in the Haryana Vidhan Sabha Secretariat.